

452  
BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

Original Application No. 88/ 2023/EZ

WILDLIFE SOCIETY OF ORISSA

... Applicant(s)

Versus

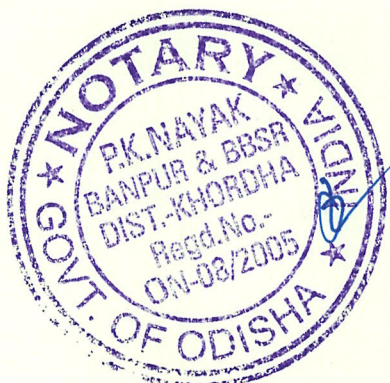
STATE OF ODISHA & ORS.

... Respondent(s)

Additional Affidavit on behalf of Respondent Nos. 9 & 10 i.e., National Wetlands Committee, MoEF&CC and Regional Office, Bhubaneswar, MoEF&CC

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## BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Original Application No. 88/ 2023/EZ

WILDLIFE SOCIETY OF ORISSA

... Applicant(s)

Versus

STATE OF ODISHA &amp; ORS.

... Respondent(s)

**Additional Affidavit on behalf of Respondent Nos. 9 & 10 i.e., National Wetlands Committee, MoEF&CC and Regional Office, Bhubaneswar, MoEF&CC**

I, Dr Timir Haran Mahato S/o Shri P.C Mahato, aged about 49 years, presently working as Scientist 'E' at the Ministry of Environment, Forest & Climate Change (MoEF&CC), Regional Office, A/3, Chandersekharpur, Bhubaneswar – 751023, do hereby solemnly affirm and declare on oath as under: -

1. That, I am, the above named Deponent, authorized and well conversant with the facts and circumstances of the present case and thus competent to swear the present Affidavit.

18 OCT 2024



18.10.24  
**PRADEEP KUMAR NAYAK**  
 NOTARY, GOVT. OF ODISHA  
 BANPUR & BHUBANESWAR  
 DIST.-KHORDHA  
 Regd. No.-ON-08/2005

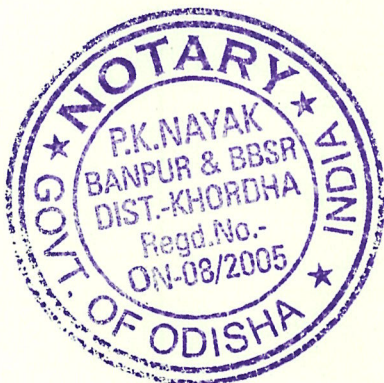
*Timir Haran Mahato*

2. That in the present Application, the National Wetland Committee through the MoEF&CC and RO, Bhubaneswar, MoEF&CC have been arrayed as Respondent Nos. 9 and 10 respectively.
3. That, under the present application, the issue pertains to permanent construction in the no development zone of the Tampara Lake, accounting to violation/non-compliance of the applicable Wetlands (Conservation & Management) Rules, 2017.
4. That the Hon'ble Tribunal vide order dated 11.08.2023 constituted a committee to visit the site in question and submit its report comprising the following members:
  - a. Senior Scientist, Regional Office, Bhubaneswar, MoEF&CC
  - b. Senior Scientist, Central Pollution Control Board
  - c. District Collector, Ganjam or his nominee not below the rank of Additional District magistrate (ADM).
  - d. Secretary, State Wetlands Authority, Odisha or his nominee of a Senior rank.

The order dated 11.08.2023 has been annexed here as **Annexure-1**.

The committee members visited the site in question on 22.09.2023.

The Committee submitted the site visit report stating that the



*18.10.23*  
 RADEEP KUMAR NAYAK  
 NOTARY, GOVT. OF ODISHA  
 BANPUR & BHUBANESWAR  
 DIST.-KHORDHA  
 Regd. No.-ON-08/2005

*Tenid Hastan Melat*

construction work at the site in question has been stopped since 12.08.2023. The committee further decided to seek a time of ten more weeks to prepare a detailed factual report and submit the same before the Hon'ble Tribunal. The site visit report dated 22.09.2023 is annexed here as **Annexure-2**.

5. That vide letter dated 12.07.2024, the respondent Ministry apprised its advocate that MoEF&CC has received a proposal for Eco-tourism Development in Tampara Lake (a Ramsar site in Odisha) by Department of Tourism, Govt. of Odisha recommended by the State Wetlands Authority, Odisha (SWAO) vide letter dated 07.03.2024 for post facto approval under Rule 4 of the Wetlands (Conservation & Management) Rules, 2017 and the same was taken on record by the Hon'ble Tribunal vide order dated 16.07.2024. The aforesaid eco-tourism development plan has been granted approval by Ministry of Tourism under 'Swadesh Darshan' (central scheme) of Government of India vide sanction order dated 19.09.2016 to enhance the tourism experience of the area and ensure longer stay for tourists. It is a convergence project between the Odisha State Tourism Department and the Ministry of Tourism. The SWAO letter dated 07.03.2024 and

*Timir Karan Meher*



*18.10.24*  
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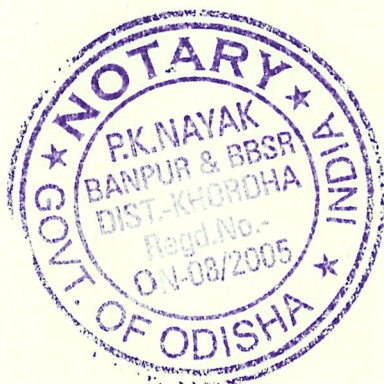
the Ministry's letter dated 12.07.2024 are annexed here as **Annexure-3** and **Annexure-4** respectively.

6. That the Hon'ble Tribunal vide order dated 16.07.2024 has inter-alia observed:

*"6. Mr. Apurba Ghosh, learned Counsel appearing (in Virtual Mode) on behalf of the Respondent Nos.9 and 10, Ministry of Environment, Forests and Climate Change (MoEF&CC) has placed before us a letter addressed by the Scientist – 'F' dated 12.07.2024 to the Counsel stating therein that the Proposal for development of tourism infrastructure at Tampara lake has been granted approval by the Ministry of Tourism under Swadesh Darshan (Central Scheme) of Government of India vide Sanction Order dated 19.09.2016.*

*7. It is also mentioned in the letter that a modified D.P.R. (Detailed Project Report) of Coastal Circuit in Odisha under Swadesh Darshan scheme covering Gopalpur, Tampara, Barkul and Satapada has been received by the MoEF&CC and the same is being placed before the National Wetland Committee for their inputs under proviso to Rule 4(2) of Wetlands (Conservation and Management) Rules, 2017. By this letter, Mr. Apurba Ghosh, learned Counsel has been instructed to seek at least 12 weeks time from this Tribunal.*

*Timid Hasten Mahab*



*18.10.24*  
**PRADEEP KUMAR NAYAK**  
 NOTARY, GOVT. OF ODISHA  
 BANPUR & BHUBANESWAR  
 DIST.-KHORDHA  
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8. *Time as prayed, is therefore granted.*"

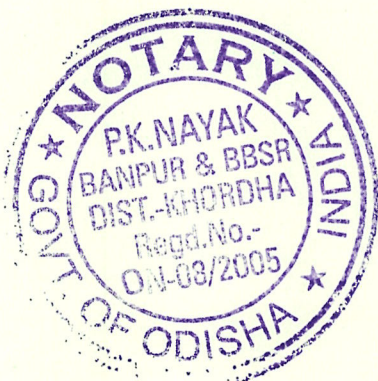
The said order dated 16.07.2024 is annexed here as **Annexure-5**.

7. That vide order dated 02.09.2024, the Hon'ble tribunal directed the Ministry to file its counter affidavit in response to Para-7 of the affidavit filed by District Magistrate & Collector-Ganjam, within one month. The operative portion of the aforesaid order dated 02.09.2024 is reproduced hereunder:

*"2. Affidavit dated 30.08.2024 has been filed by the Respondent No.5, District Collector, Ganjam; the same is taken on record. Para 7 of this affidavit reads as under:*

*7. That as intimated by the Special Secretary, Tourism Deptt., Govt. of Odisha, (1) the Tampara Lake project is funded under Central Swadesh Darshan scheme with the approval of Ministry of Tourism in 2016. (2) The State Wetland Authority recommended the proposal to the Ministry of Environment, Forest and Climate Change (MOEF&CC) for approval of the Tampara Wetland site under the provision to Rule 4(2) of the Wetland (Conservation & Management) Rule, 2017. This proposal is currently under active 2 consideration before the*

*Junior Assistant MChhab*



*18.10.24*  
**PRADEEP KUMAR NAYAK**  
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*National Wetland Authority. (3) It would not be fair and just to demolish the structure made bona fide by the Government in Public interest and additionally, the Government may suffer irreparable and irretrievable losses which may not be rectifiable at a later stage. (4) That the alleged structure in question is a stilt structure with a pro environment design, allowing the free flow of lake water and causing a very minimal or no damage to the flora and fauna of Tampara lake.*

3. We direct the Ministry of Environment, Forest and Climate Change (MOEF&CC) to file its counter-affidavit in response to the averments of Para 7 of the affidavit of the District Collector, Ganjam. Let the affidavit be filed within four weeks.”

The order dated 02.09.2024 has been annexed here as **Annexure-6**.

8. That in response to **Para 7 of the affidavit dated 30.08.2024**, as filed by District Collector, Ganjam,:

a. The Respondent Ministry conducted a meeting on 12.09.2024 with the representatives from Ministry of Tourism, Government of India, Regional Office, MoEF&CC, Bhubaneswar, Department of Tourism, Government of Odisha, Department of Environment, Forest & Climate Change, Government of Odisha, State



18.10.24  
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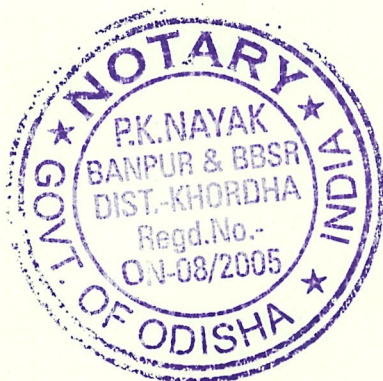
Linear Hasan Mahapatra

Wetlands Authority, Odisha (SWAO), District Magistrate & Collector, District Ganjam, Divisional Forest Officer, Brahmapur Forest Division and Wetlands International South Asia (WISA) for consideration of proposal for Eco-tourism Development in Tampara Lake by Department of Tourism, Govt. of Odisha recommended by the SWAO vide letter dated 07.03.2024 for post facto approval under Rule 4 of the Wetlands (Conservation & Management) Rules, 2017. The said minutes of meeting dated 12.09.2024 are annexed here as **Annexure-7**.

- b. The decision points and action taken status of the aforesaid MoM dated 12.09.2024 is given below:

S.No.	Decision Points	Action Taken
1.	DFO, Brahmapur shall submit a detailed note on the construction activities undertaken on the forest land, status of the post facto FC clearance and the requisite procedure for such violation/post facto cases.	Status Report is still awaited.
2.	As sought by the Joint Committee	Integrated

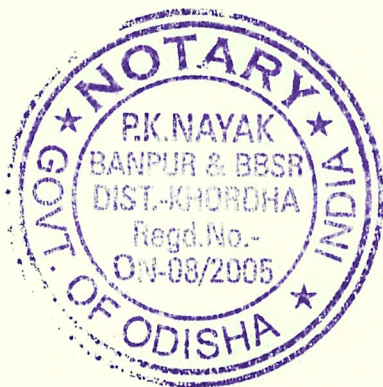
*Amir Hasan Rahat*



*18.10.24*  
**RADEEP KUMAR NAYAK**  
 NOTARY, GOVT. OF ODISHA/  
 BANPUR & BHUBANESWAR  
 DIST.-KHORDHA  
 Regd No.-ON-08/2005

	constituted by Hon'ble NGT in its report dated 22.09.2023, an Integrated Management Plan and proposed comprehensive Environment Management Plan shall be prepared by a third party/independent agency and submitted to DC Ganjam, who shall place it before the said Joint Committee for its Recommendations.	Management Plan of Tampara Lake is under process.
3.	Ministry of Tourism to provide details highlighting the components of the project Sanctioned by them.	The detailed report on the components sanctioned under Swadesh Darshan Scheme has been received and is annexed

*Timir Hasan Acharya*



*18.10.23*  
 PRADEEP KUMAR NAYAK  
 NOTARY, GOVT. OF ODISHA  
 BANPUR & BHUBANESWAR  
 DIST.-KHORDHA  
 Regd No.-ON-08/2005

		here at <b>Annexure-8.</b>
4.	Department of Tourism, Government of Odisha shall submit details of various components of the project vis-a-vis those sanctioned by Ministry of Tourism, those sanctioned in other schemes along with their sanctioned budget, the expenditure incurred and latest photographs of all the construction works undertaken.	Detailed report is still awaited.
5.	D.C Ganjam shall submit the justification for issuing the show-cause notice dated 23.09.2023 to the Addl. General Manager, M/s Engineering Projects India (Ltd.) along with its current status.	Justification on behalf of DC, Ganjam is still awaited.

*Umesh Kumar Mishra*



*18-10-24*  
 PRADEEP KUMAR NAYAK  
 NOTARY, GOVT. OF ODISHA  
 BANPUR & BHUBANESWAR  
 DIST.-KHORDHA  
 Regd No.-ON-08/2005

c. Further action including placing the proposal before the National Wetlands Committee would be taken based on the receipt of the above said requisite information/documents.

9. That in view of the aforesaid, the Hon'ble Tribunal may pass the orders as it deems fit.

*Timir Haran Mahato*

**DEPONENT**

(डॉ. तिमिर हरण महतो)  
(DR. TIMIR HARAN MAHATO)  
वैज्ञानिक 'ई' / SCIENTIST "E"  
भारत सरकार / Govt. of India  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min. of Env. Forest & CC  
क्षेत्रीय कार्यालय, भुवनेश्वर / Regional Office, Bhubaneswar

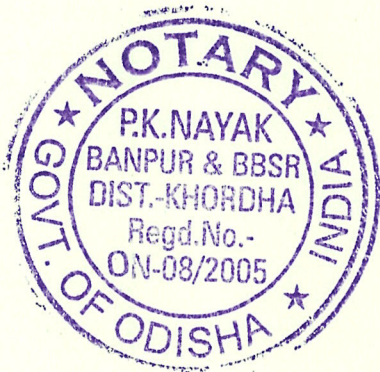
**VERIFICATION**

Verified at Bhubaneswar on the 18<sup>th</sup> of October 2024 that the contents of the aforesaid affidavit are true and correct to the best of my knowledge and belief and nothing material has been suppressed or concealed therein.

*Timir Haran Mahato*

**DEPONENT**

(डॉ. तिमिर हरण महतो)  
(DR. TIMIR HARAN MAHATO)  
वैज्ञानिक 'ई' / SCIENTIST "E"  
भारत सरकार / Govt. of India  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min. of Env. Forest & CC  
क्षेत्रीय कार्यालय, भुवनेश्वर / Regional Office, Bhubaneswar



*18.10.24*  
HRADEEP KUMAR NAYAK  
NOTARY, GOVT. OF ODISHA  
BANPUR & BHUBANESWAR  
DIST.-KHORDHA  
Regd No.-ON-08/2005

**Annexure 1**

Item No.01

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.88/2023/EZ

Wildlife Society of Orissa

Applicant(s)

Versus

State of Odisha &amp; Ors.

Respondent(s)

Date of hearing: 11.08.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani, Advocate (in Virtual Mode)

**ORDER**

1. Heard Mr. Sankar Prasad Pani, learned Counsel appearing (in Virtual Mode) for the Applicant.
2. The allegation of the Applicant in the present Original Application that Tampara Lake has been designated as Ramsar Site on 12.10.2021 and even prior to that it was placed in the Wetland Atlas prepared by the Ministry of Environment, Forests and Climate Change in 2010. It is stated that Chatrapur Town is situated near the Tampara Lake in Ganjam District of Odisha within the Rushikulya river basin (South-East of Rushikulya River and East of National Highways-16). The said Wetland is stated to run parallel to the coastline about a kilometer away and is separated by a sand dune and built-up areas. The North-Eastern boundary is marked by a channel connecting Rushikulya estuary and the South-West extreme is marked by Arjyapalli Village.
3. It is further stated that Wetland has lakes on the Eastern Ghats to the North and West while it has the coasts to the East, therefore, it

shares unique and common characteristics with both biogeographic regions that are the Coasts and the Deccan Peninsula.

4. It is alleged that permanent construction including Restaurant, Hotel, Tampara Resorts and Cottages and so many other concrete structures have been constructed within the water area and within 50 meters of the Tampara Lake. It is stated that the Berhampur Development Authority (BeDA) has finalized additional infrastructure projects for tourist destination which is also found mentioned in the news report 'Swadesh Darshan' Scheme of the Central Government. The said project includes a jetty, landscape, trekking, second food court, tourist reception centre and an entrance gate which will be developed near the water body.
5. The allegation further is that the google earth image of 02.06.2023 reveals filling-up of the lake area with earth/morrum inside the water body for purposes of construction of permanent structures inside the water body area of the said lake.
6. The allegation further is that construction is going on on forest land involving Plot Nos. 1357, 1358, 1219, 1357/1598, Khata No.538, Mouza-Humuri, Tahasil-Chhatrapur, Kissam-Gramya Jungle. It is stated that the Tampara Lake is stated to be situated in Humuri Tampara Mouza and spreads over the entire area of 751.3 acres which is recorded as 'Jalaysay-1', Kisam (Bhulekh Odisha Site).
7. It is also alleged that Tampara Lake spreads across 337.86 hectares (as per data of the Wetland of India Portal) having a length of 5.8 kilometer and a width of 670 meters. It is stated that the said wetland is rich in biodiversity and flora and fauna. The Rushikulya Estuary is stated to be a prominent Olive ridley nesting ground.
8. In our opinion, matter requires consideration.

9. Issue notice to the Respondents, returnable within four weeks.
10. Mr. Tarun Patnaik, learned Additional Standing Counsel who is present (in Virtual Mode), accepts notice on behalf of the Respondent Nos.1, 2, 3, 4, 5 and 6, State Respondents.
11. Mr. Apurba Ghosh, learned Counsel who is present (in Virtual Mode), accepts notice on behalf of the Respondent Nos.9 and 10, Ministry of Environment, Forests and Climate Change (MoEF&CC).
12. Mr. Ashok Prasad, learned Counsel who is present in Court, accepts notice on behalf of the Respondent No.13, Secretary, Ministry of Tourism, Government of India.
13. Mr. Surendra Kumar, learned Counsel who is present in Court, accepts notice on behalf of the Respondent No.14, Central Pollution Control Board.
14. Issue notice to the Respondent Nos. 7, 8, 11 and 12, returnable within four weeks.
15. All the Respondents shall file their counter-affidavits within four weeks.
16. Considering the allegations made, we deem it appropriate to constitute a Committee comprising of the following Members:-
  - i) Senior Scientist, Ministry of Environment, Forests and Climate Change (MoEF&CC), Regional Office, Bhubaneswar,
  - ii) Senior Scientist, Central Pollution Control Board,
  - iii) District Collector, Ganjam, or his nominee not below the rank of Additional District Magistrate (ADM), and
  - iv) Secretary, State Wetland Authority, Odisha, or his nominee of a senior rank,
17. The Committee shall visit the site in question and submit its report on affidavit within four weeks.

18. The District Collector, Ganjam, shall be the Nodal Office for all logistic purposes and for filing the Committee Report on affidavit.
19. The Counsel for the Applicant shall serve e-copy/soft copy of the Original Application along with all its annexures upon Mr. Tarun Patnaik, Mr. Apurba Ghosh, Mr. Ashok Prasad and Mr. Surendra Kumar, Counsel for the Respondents within 24 hours.
20. **List on 13.09.2023.**
21. In the meantime, the District Collector, Ganjam, shall ensure that no illegal constructions are made and no part of the Tampara Lake is encroached or allowed to be encroached.

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Arun Kumar Verma, EM**

August 11, 2023,  
Original Application No.88/2023/EZ  
AK

16

**REPORT OF COMMITTEE CONSTITUTED BY HON'BLE NGT, EASTERN  
ZONE BENCH, KOLKATA IN COMPLIANCE TO THE ORDER  
DTD.11.08.2023 IN O.A NO. 88/2023 EZ- WILDLIFE SOCIETY OF  
ODISHA VS. STATE OF ODISHA & OTHERS.**

The Hon'ble NGT, EZB, Kolkata in their Order dtd. 11.08.2023 has constituted a committee in O.A. No. 88/2023/EZ- Wildlife Society of Orissa Vs. State of Odisha & Others to visit the site in question and submit its report comprising the following members:

- i) Senior Scientist, MoEF & CC, Regional Office, Bhubaneswar.
- ii) Senior Scientist Central Pollution Control Board.
- iii) District Collector, Ganjam or his nominee not below the rank of Additional District Magistrate (ADM).
- iv) Secretary, State Wetland Authority, Odisha or his nominee of a Senior Rank.

The Collector & District Magistrate, Ganjam vide Notification No. 1054 dtd. 05.09.2023 has constituted a committee comprising of following members to visit the site in question and submit its report (Copy of Notification is enclosed):

- |   |                 |
|---|-----------------|
| 1. Sh. D. J. Parida, IAS, Collector & DM, Ganjam  | Nodal Officer   |
| 2. Dr. K. C. Pal, Senior Scientist (Ecology & Environment) as representative of Member Secretary, State Wetland Authority, Odisha | Member          |
| 3. Dr. T. H. Mahato, Senior Scientist, MoEF & CC, Regional Office, Bhubaneswar  | Member          |
| 4. Sh. Abhijit Pathak, Senior Scientist Central Pollution Control Board   | Member          |
| 5. Sh. D. K. Sahoo, Regional Officer, Odisha State Pollution Control Board, Berhampur   | Member          |
| 6. Sh. P. K. Patra, Sub-Collector, Chatrapur  | Member Convener |

An initial meeting was conducted on 20.09.2023 through virtual platform under the Chairmanship of the Collector & District Magistrate, Ganjam to decide future course of action to be taken by the committee. In this meeting all the members as per notification dtd. 05.09.2023 have joined. In addition to this DFO, Berhampur, Member from Tourism Department, Member from Berhampur Development Authority were also present. A detail discussion was held in the matter of O.A. No. 88/2023/EZ- Wildlife Society of Orissa Vs. State of Odisha & Others. The members of the committee expressed that it will take time to study the site in question in terms of Ecological loss and other legal aspects. It was decided in this meeting that site visit will be held on 22.09.2023. In this connection the Collector & District Magistrate, Ganjam has issued a letter to all the members for site visit on 22.09.2023, communicated vide letter no. 1112 dtd. 20.09.2023 (copy enclosed).

The committee members visited the site on 22.09.2023 and subsequent joint meeting was held at the Sadhabana Conference Hall of Collectorate, Ganjam, Chatrapur under the Chairmanship of the Collector & District Magistrate, Ganjam. Following observations have been made:

- ✓ It is ascertained during site visit that construction was started at the land in question but the same has been suspended since 12/08/2023 and public notice in this regard was also displayed at the site. No construction activity was going on the day of visit. The members also observed that there are some permanent constructions already existing within 50 meter of the Tampara lake.
- ✓ During joint committee meeting, DFO Berhampur was requested to verify the allegations related to construction over forest land and submit a detailed report at the earliest.
- ✓ Committee members opined that there must be a conservation/integrated management plan of Tampara Lake for maintaining its water quality and ecology.
- ✓ During joint committee meeting, Addl. Secy. Tourism Department / District Tourist Officer, Ganjam, Berhampur was also requested to submit detailed project report and proposed comprehensive environmental management plan and related regulatory compliance status for Tampara Lake site at the earliest.


**Conclusion:**

In view of above submission, the committee unanimously decided in the meeting dtd. 22.09.2023 to pray before the Hon'ble NGT, EZ Bench, Kolkata to grant 10 more weeks to submit the detail factual report in compliance to the order of Hon'ble court.

  
22/09/2023

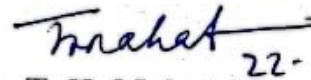
(Dr. K. C. Pal),

Representative of Member Secretary,  
State Wetland Authority, Odisha

  
22/09/2023


(Shri. D. K. Sahoo),

Odisha State Pollution Control Board,  
Berhampur

  
22-09-23

(Dr. T. H. Mahato),

MoEF & CC, Regional Office,  
Bhubaneswar

  
22/9/23

(Shri. Abhijit Pathak),

Central Pollution Control Board

  
22/09/23

Sub-Collector, Chatrapur




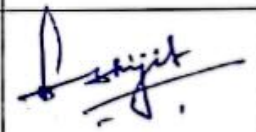


  
22/9/23

Collector & DM, Ganjam

# ATTENDANCE

17

JOINT VISIT OF THE COMMITTEE CONSTITUTED AS PER THE ORDER OF  
HON'BLE NGT, EZB, KOLKATA IN CONNECTION WITH O.A. NO. 88/2023/EZ-  
WILDLIFE SOCIETY OF ORISSA VRS STATE OF ODISHA & OTHERS

SL NO.	NAME OF THE OFFICER	DESIGNATION	CONTACT No	SIGNATURE
1.	Sri Anubya Jyoti Parida	Collector & D.M. Ganjam	9205207183	
2.	Dr. Krishna olincha Pal	Senior Scientist (Ecology & Environment) Representative of Member Secretary, State Wetland Authority, Odisha	9439924920	
3.	T. H. Mahapatra	Senior Scientist, (MoEF&CC), R.O. Bhubaneswar	9523425019	
4.	ABHIJIT PATHAK	Senior Scientist, CPCB RD - KOLKATA	9971566700	
5.	Dr. D. K. Sahoo	Regional Officer, State Pollution Control Board, BAM	9438883913	
6.	Pramona Kungu Patra	Sub-Collector, Chatrapur	9439614762	
7.				
8.				
9.				
10.				

Government of Odisha  
Forest, Environment and Climate Change Department

\*\*\*\*\*

No. FE-ENV2-ENV-0006-2023 3951 /FE&CC, Dt. 07.03.24

From

Dr. K. Murugesan, IFS  
Director, Environment-cum-  
Special Secretary to Government and  
Member Secretary, State Wetlands Authority

To

Sri Sujit Kumar Bajpayee,  
Joint Secretary to Government  
Ministry of Environment, Forests & Climate Change  
Indira Paryavaran Bhawan,  
Jor Bagh Road, Aliganj, New Delhi-110003

Sub: Recommendation of the proposal for Development of Tourism infrastructure at Tampara Lake, Ganjam by Department of Tourism, Government of Odisha under Rule 5(4) read with proviso to Rule 4(2) of Wetlands (Conservation and Management) Rules, 2017 - regarding

Sir,

With reference to the above cited subject, I am directed to inform you that the Director Tourism, Department of Tourism, Government of Odisha has submitted a representation on 17.11.2023 for seeking permission for Development of Tourism infrastructure at Tampara Lake, Ganjam. **(Copy enclosed as Annexure-I)**

The Director Tourism, Department of Tourism informed that the Department of Tourism had submitted the DPR amounting to Rs.33.43 Cr. for Development of Tourism infrastructure at Tampara Lake of Chhatrapur Tahasil, Ganjam to the Ministry of Tourism (MoT), Government of India under Coastal Circuit-Swadesh Darshan (Central Scheme) on 01.03.2016 which was later approved by the said Ministry on 19.09.2016. **(Copy of DPR enclosed as Annexure-II)**. As per the said proposal, the aforesaid project was conceived to uplift the overall economic profile of the region and the world-class tourism infrastructure was conceived and proposed for development in the DPR inculcating the principles of 'wise use' and sustainable development.

It is pertinent to mention here that, an O.A. No 88/2023/EZ has been filed by Wildlife Society of Odisha against State of Odisha and others before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata challenging the illegal and indiscriminate permanent construction on the zone of influence, water area of the Tampara Lake by reclaiming land from the Wetland by dumping soil into the Lake and Hon'ble Tribunal has directed the Collector & DM, Ganjam that no illegal constructions are made and no part of the Tampara Lake is encroached or allowed to be encroached and to constitute a committee which shall visit the site in question and the opposite parties to file affidavits on the basis of the site visit report. **(Copy of the order dated 11.08.2023 of the Hon'ble NGT enclosed as Annexure-III)**.

In compliance to the direction dated 11.08.2023 of the Hon'ble Tribunal, the Collector & DM, Ganjam has constituted a committee vide their Notification dated 05.09.2023 which visited the site on

22.09.2023 and submitted the findings to SWA which reported permanent constructions occurs within 50 meters of the Tampara Lake. **(Copy of the site visit report dated 22.09.2023 enclosed as Annexure-IV)**

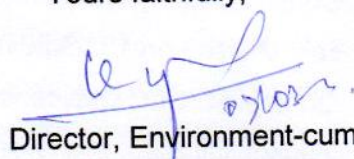
Subsequently, the aforesaid DPR of Tourism Department was forwarded to the Divisional Forest Officer, Berhampur Forest Division and Site Manager, Tampara Wetland for scrutiny of the same under Wetlands (Conservation and Management) Rules, 2017 to render his considered views on this matter. The DFO, Berhampur Forest Division has furnished his views on the DPR for "Development of Tourism Infrastructure at Tampara Lake, Ganjam vide his Letter No. 244/4F-1189/2023 dated 06<sup>th</sup> January, 2024 and subsequent site visit report vide Letter No. 1076/4F-1189/2023 dated 08<sup>th</sup> February, 2024. It is revealed from the aforesaid site visit report that some stilt structures (concrete Piles) built under the Tourism cottages are present at site and some stilt structures (concrete Piles) have not been completed due to ban on works by Hon'ble NGT. However, as regards to solid waste management plant and zero grey water treatment plant, no works have been taken up in the existing site at Tampara Lake of Ganjam District. **(A Copy each of the Letters dated 06.02.2024 and 08.02.2024 enclosed as Annexure-V & VI).**

This matter was placed before the 3<sup>rd</sup> meeting of State Wetlands Authority, Odisha held on 09.02.2024 and the Authority after due deliberations and discussions decided to recommend the proposal to MOEF&CC for obtaining post-facto approval on the aforesaid project at Tampara Wetland site under proviso to Rule 4(2) of the Wetlands (Conservation and Management) Rules, 2017. **(Copy of the Minutes is enclosed as Annexure-VII)**

It is, therefore, requested to kindly consider the matter for grant of post-facto approval on the aforesaid project.

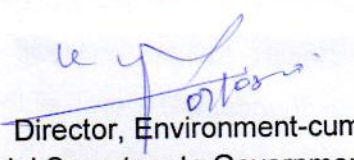
Yours faithfully,

Encl: As above

  
Director, Environment-cum-  
Special Secretary to Government  
and Member Secretary, State Wetlands Authority

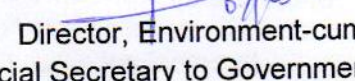
Memo No. 3952 / FE&CC, Dt 07.03.24

Copy forwarded to the Director, Tourism, Department of Tourism with reference to their Letter No. 10966 dated 17.11.2023 for information and necessary action.

  
Director, Environment-cum-  
Special Secretary to Government  
and Member Secretary, State Wetlands Authority

Memo No. 3953 / FE&CC, Dt 07.03.24

Copy forwarded to the Collector & DM, Ganjam for information and necessary action.

  
Director, Environment-cum-  
Special Secretary to Government  
and Member Secretary, State Wetlands Authority

Odisha Tourism  
Paryatan Bhawan, Lewis Road  
Bhubaneswar-751014  
Fax No.+91 674 2430887  
E-mail: info@odishatourism.gov.in



ଓଡ଼ିଶା ସରକାର  
ପର୍ଯ୍ୟଟନ ବିଭାଗ



**ODISHA**  
INDIA'S BEST KEPT SECRET

ଓଡ଼ିଶା ପର୍ଯ୍ୟଟନ  
ପର୍ଯ୍ୟଟନ ଭବନ, ଲୁଇସ ରୋଡ୍,  
ଭୁବନେଶ୍ୱର-୭୫୧୦୧୪

Government of Odisha  
Tourism Department

No. 10966 / TSM, Bhubaneswar, Dated 17-11-23  
TCT-LOOD-SCH-0020-2018

From

Sachin R Jadhav, IAS  
Director Tourism

To

Dr. K. Murugesan, IFS,  
Director, Environment-cum-Special Secretary, FE & CC Dept. & Member State  
Wetland Management Authority, Govt. of Odisha

Sub: Seeking permission for Development of Tourism Infrastructure at Tampara Lake of Chatrapur Tahsil under Ganjam District of Odisha.

Sir,

In inviting a reference to the above cited subject, I am to inform you that Department of Tourism submitted the DPR for Development of Tourism Infrastructure at Tampara Lake of Chatrapur Tahsil under Ganjam District of Odisha to the Ministry of Tourism, Govt of India under coastal Circuit-Swadesh Darshan (Central Scheme) on dated 01.03.2016. While Ministry of Tourism approved the project worth 33.43 Cr. On dated 19.09.2016 (Approved DPR Enclosed in Annexure I). Tampara Lake was declared as Ramsar site on dated 13.08.2022.

As per laid provisions under Wetlands (Conservation and Management) Rules, 2017 Clause 04 – Restrictions of activities in wetlands, which states that, "Provided that the Central Government may consider proposals from the State Government or Union Territory Administration for omitting any of the activities on the recommendation of the Authority"

We understand that, for any construction in Ramsar site we need permission from State Wetland Authority, Odisha. At the time of Project approval by Ministry of Tourism, Govt of India, the Tampara Lake was neither declared as Ramsar Site nor was notified under National ATLAS on Wetlands, 2010.

It may be noted that the project was conceived to uplift the overall economic profile of the region and inculcating the principles of "wise use" and sustainable development the world class tourism infrastructure was conceived and proposed for development in the DPR.

The salient features and benefits of the project is highlighted below:

- i. Livelihood creation: The project is aimed to uplift the overall tourism profile of the region, by offering world class luxury, comfort and other water based recreational

tourism activities. With the increase in visitors specially of Mid to High Segment tourists in the region, the overall economic profile of the area will be enhanced.

It is expected that the Tampara Eco-Cottages, the project will boost direct and indirect jobs in the region. As per the report- "An Approach to the Twelfth Five Year Plan (2012-17 by Planning Commission of India published in October 2011. it is estimated that every investment of INR 10 Mn. in tourism sector leads to creation of 78 jobs, which is highest in the segment, as similar investment in manufacturing sector leads to creation of 45 jobs. (Link: Final Approach Paper Cover.cdr (nrccdp.org)).

The total investment in Tampara Eco-Cottages, the project is INR 39.43 Crores.

- ii. Indirect Jobs: Apart from direct jobs, the project will also lead to indirect jobs – eg. Tourist Guides, Boatman, Restaurant and Food Outlets development, souvenir shops, parking fee collection, provision on raw materials to the Eco-cottages properties – milk, vegetables, meat and other groceries etc.
- iii. Solid-Waste Disposal: The Tampara Eco-cottages projects is an eco-friendly project and thus right from its inception / master-planning phase has inculcated key components like – a. Sewerage Treatment Plant; b. Water Treatment Plant; c. Rainwater harvesting; d. Storm Water Drainage.

The project has ensured that no-grey water / wastewater / sewer water is discharge in the lake water, thus will not affect the flora and fauna or any aquatic life-form of Tampara lake.

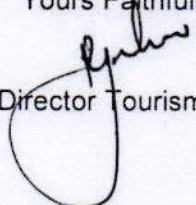
- iv. Mitigation Measures: The development of Tampara Eco cottages was conceptualised and started prior to declaration of Tampara as Ramsar Site, however Department of Tourism proposes including of following mitigation measures which will add value to the project:
  - a. Nature Interpretation Centre – A small interpretation can be created in TRC block, which shall have awareness and literature materials on Tampara Wetland and other aquatic flora, fauna, A/V videos etc. for educational purposes
  - b. Skill Building and Trainings to local stakeholders – Department of Tourism will ensure skilling and capacity building trainings to local stakeholders benefitting from the Tampara Eco-cottages project like – Hospitality Staff, Naturalist, Tourist Guides, Taxi Operators/Unions, Boatman, Restaurant Operators, Souvenir shop owners etc.
  - c. Fountain based Aeration through Solar Fountain – Department of Tourism proposes to add components like Solar Fountains in Tampara lake ecosystem, which does the twin tasks of increasing oxygen levels of lakes and beautification of lakes. DoT will undertake commissioning of such solar fountains after due consultation with technical experts on same.
- v. Innovative Design (Development on Stilts): It is pertinent to note that the entire Tampara Eco-Cottages is conceptualised on stilt structure, to ensure that there is no obstruction to free-flowing water of the lake, thus aquatic life and ecological character of the lake will not be impacted adversely.

Considering the project importance and the benefits this project will accrue, this department requests you to kindly consider recommending approval to Central Wetland Authority for Development of Tourism Infrastructure at Tampara Lake of Chatrapur Tahsil under Ganjam District of Odisha, as per laid provisions under Wetlands (Conservation and Management) Rules, 2017 Clause 04 – Restrictions of activities in wetlands, which states that,

*"Provided that the Central Government may consider proposals from the State Government or Union Territory Administration for omitting any of the activities on the recommendation of the Authority"*

This is for your information & necessary action at your end.

Yours Faithfully

  
(Director Tourism)

2019

**Modified Detailed Project Report of Coastal  
Circuit in Odisha under Swadesh Darshan  
Scheme covering Gopalpur, Tampara, Barkul  
& Satapada**

**Sanctioned vide MoT Letter No. 5-02/2016-SD  
Dt.19.09.2016**

**Department of Tourism, Govt. of Odisha**

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## 1 Project background

The Ministry of Tourism, Government of India had sanctioned Coastal Circuit -1 comprising of 4 major tourist destinations in Odisha-

Sl. No.	Location	Type
1	Gopalpur	SeaSide
2	Tampara	Fresh Water Lake
3	Barkul	Chilika Lagoon
4	Satapada	Chilika Lagoon

The project was sanctioned vide Ministry of Tourism, Govt.of India vide **Sanction Order No5-02/2016-SD Dt.19.09.2016** for INR 76.49 Cr.

INR 37.60 Cr has been released in 2 instalments to OTDC (Odisha Tourism Development Corporation), the executing agency for the project. The project details are as below:

Present status	Amount in INR Cr.
Original Sanctioned Amount (Central Share) (Annexure A)	76.49
Revised Estimate of the project (Annexure B)	70.84
Fund Released (Instalment 1)	15.29
Fund Released (Instalment 2)	22.31
Utilisation Certificate Submitted	14.66

The revised proposal was presented before Mission Directorate for change in components under Swadesh Darshan scheme on 13<sup>th</sup> February 2019. Based on the recommendation of the MD, the Central Sanctioning Monitoring Committee has approved the recommendation of the Mission Directorate and agreed for the change of some of the components. Based on which revised project report is submitted. The summary is given below;

(Rs in Lacs)

Original sanctioned amount	7649.04
Dropped component	2579.57
New additional components	2041.06
Difference in Architect Fee & Contingencies	26.93
Revised estimate	7083.59

### 1.1 Components proposed to be dropped

Sl.no.	Components proposed to be dropped	Estimated Amount (in INR Lacs)
1	<b>Gopalpur</b>	
A	Single Sided Banana Boat, Parasail & Grand Stand	24.44
B	Marine Museum & Sand Art Park	626.75
	<b>Sub-Total</b>	<b>651.19</b>
2	<b>Tampara</b>	
a	Single Sided Banana Boat	8.82
b	Eco Cottage	235.19
c	Musical Fountain (shifted to Tampara)	985.00
	<b>Sub-Total</b>	<b>1229.01</b>
3	<b>Barkul</b>	
a	RCC Jetty	88.48
b	Single Sided Banana Boat	7.35
c	Grand Stand 2	5.43
d	Floating Restaurant*	432.25
	<b>Sub-Total</b>	<b>533.51</b>
4	<b>Satapada</b>	
a	Jetty	150.48
b	Sewerage Treatment Plant	15.38
	<b>Sub-Total</b>	<b>165.86</b>
	<b>Grand Total</b>	<b>2579.57</b>

\* Floating restaurant with higher capacity and facilities is proposed with estimated cost of INR 737 lacs

### 1.2 New/ Additional Components proposed to be added

SL No.	Component	Estimated Amount (in INR Lacs)
<b>A</b>	<b>Gopalpur</b>	
i	Gazebos (10 No.)- Present requirement of INR 72.24 Lacs against INR 7.5 Lacs already sanctioned.	64.74
	<b>Sub-Total Of Gopalpur</b>	<b>64.74</b>
<b>B</b>	<b>Tampara</b>	
i	Gazebo (10 No.) - Present requirement of INR 72.24 Lacs against INR 7.5 Lacs already sanctioned.	64.74
ii	<b>Basic Infrastructure for Eco Resorts</b>	
a	Boundary wall	28.80
b	Site development, promenade & beautification	237.50
c	Landscaping	89.89
d	Tourist Amenities at Beach site (Toilet, Utility Kiosks, Beach Furniture)	32.90

e	Pathway from Lake to Sea Beach (2 km)	90.00
Sub-Total Of Tampara		543.83
C	Barkul	
i	Gazebo (5 No.) - Present requirement of INR 36.12 Lacs against INR 3.75 Lacs already sanctioned	32.37
ii	Cruise Boat	180.00
iii	Floating Restaurant (Original sanction INR 432.25 Lacs. Revised estimated cost INR 737 Lacs)	737.00
iv	Musical Fountain (Shifted from Tampara)	248.00
Sub-Total of Barkul		1197.37
D	Satapada	
i	Cruise Boat	180.00
ii	Gazebo (5 No.)	36.12
Sub-Total of Satpada		216.12
E.	Waste Bins (All Locations)	19.00
Grand Total		2041.06

Differential contingency and Architect Fee – 5% (2579.57 lac - 2041.06 lac) = 26.93 lac

Undertaking for the development of eco- cottages on PPP model has been given in Annexure D.

## 2 Additional Components Proposed/Modified/Change of Location

A Musical Fountain was sanctioned at Tampara Lake.

However, Tampara being a serene location; the musical fountain will not gel with ambience of the location. Further Tamapara is being proposed to be developed as a niche eco-tourism destination and therefore large footfalls are not expected (present foot fall is 0.59 lakhs per annum). Hence it is suggested to re-locate this component to Barkul (present foot fall is 3.43 lakhs per annum), which is a mass tourism destination with higher tourist footfalls. Estimated cost of the fountain is INR 2.48 Crore.

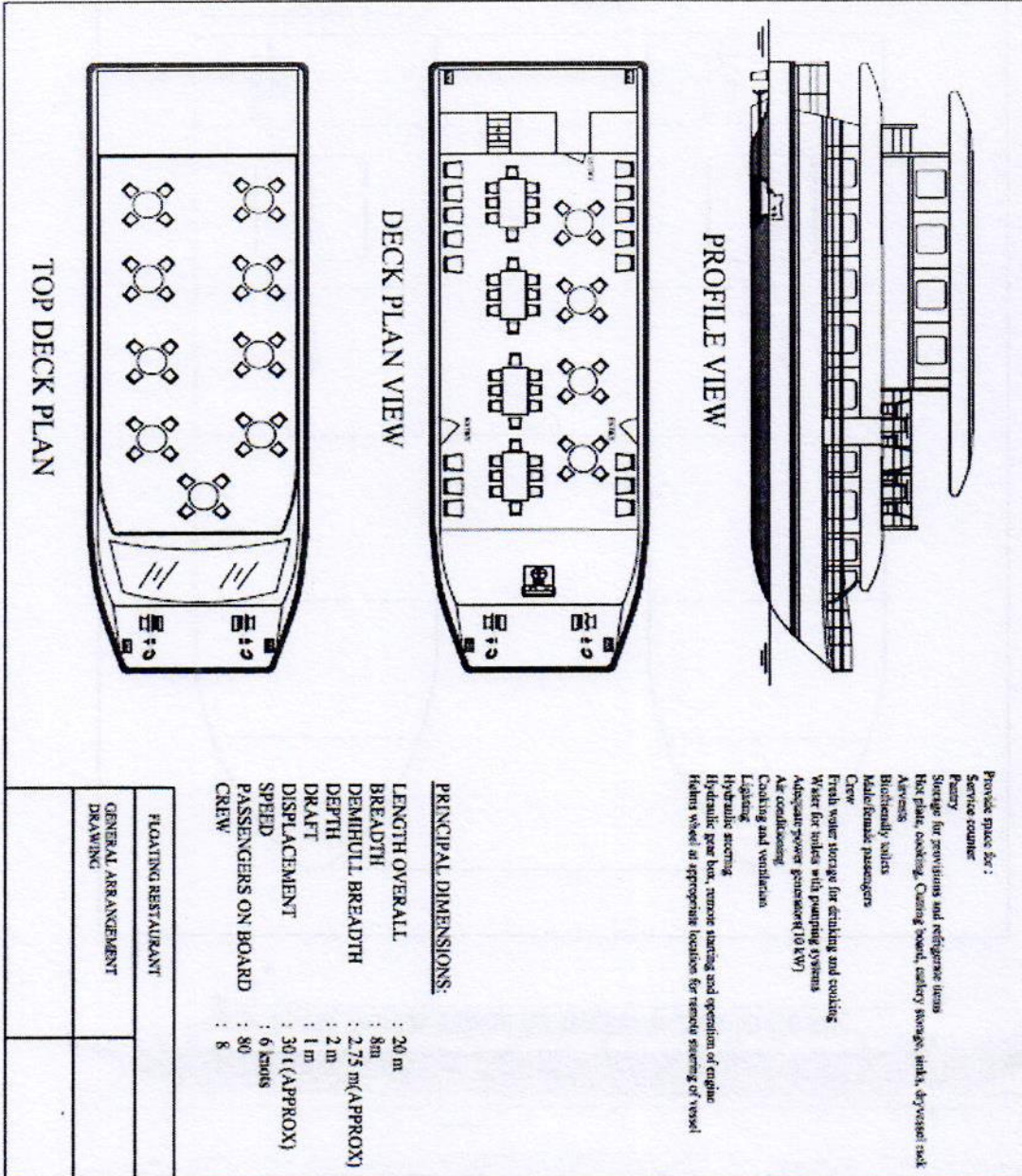
### 2.1 Floating Restaurant

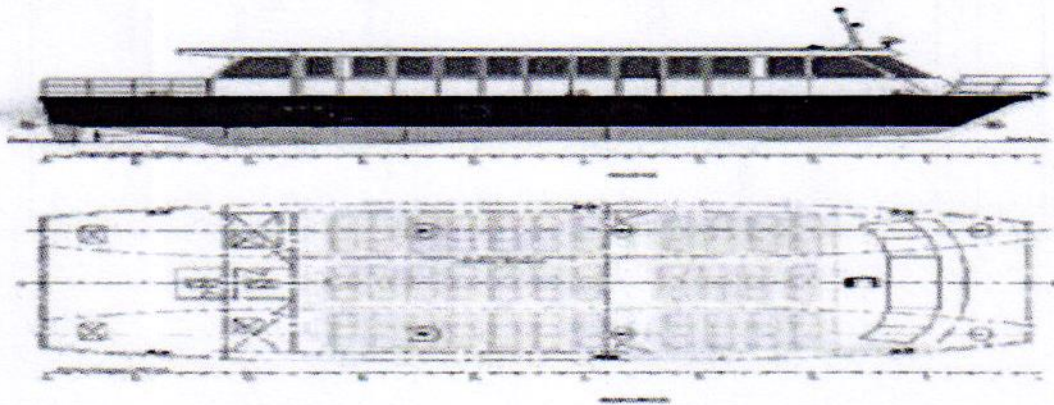
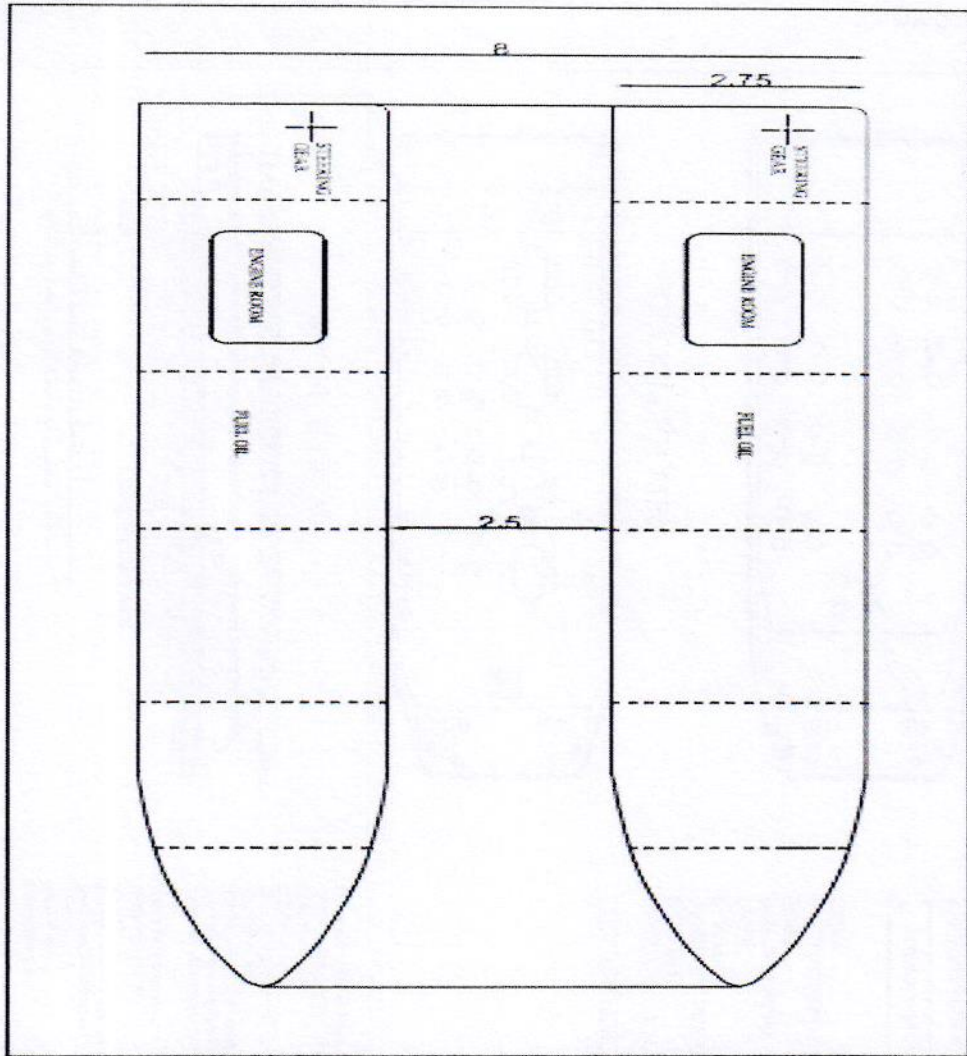
This is a self-propelled catamaran vessel of main dimensions approximately 20m length, 8m overall beam to provide space for seating 80 passengers, with tables for restaurant both on the main deck and in the upper awning deck. The vessel cruising speed is 6 knots to permit cruise for typically 4 to 6 hours to enjoy watching the unique landscape in the Chilika lake. The main deck will be fully enclosed with large sliding glass windows and air-conditioning. The upper deck will have soft awning top and will be laid out with comfortable seating and additional tables for the restaurant. The demi-hull beam is approximately 2.75m and draft about 1m. The main deck seating should provide luxurious comfort for passengers to have good view through the large windows and the tables should provide for alternate seating arrangement while dining. There will be counters for food and beverages, sufficient pantry arrangements, stores for provisions as well as refrigerated stores, toilets for passengers and crew. The boat will be of luxury class. Estimated cost of the floating restaurant is INR 7.37 Crore.

#### 2.1.1. General Description

The boat should be seaworthy for inland water cruises in the Chilika waters with up to 0.5m wave height. The boat will be built under classification by any of the IACS member certification as applicable to the vessel plying in inland waters in normal weather condition. The vessel should fulfil all requirements for strength, safety and stability and should be equipped with all necessary lifesaving equipment. The hull should have necessary sub-division, water-tightness as per requirements, avoidance of accumulation of water on deck by the provision of adequate freeing ports on the bulwark, There should be provision of pumping arrangement to remove flood water from bilge compartments as per rule requirements. The boat is intended for normal fair weather operation.

2.1.2. Components





**Cost:** The total cost is according to the nature of compliance of the vessel and the nature of amenities and sophistication of service. However, an average cost has been worked out to be INR 737.00 lacs. The structural arrangement plans will give an idea of the initial structural plan. The structure must be capable of withstanding wind forces, and have enough stability

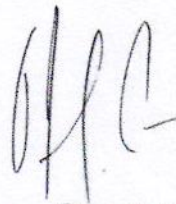


Dr. V. Anantha Subramanian  
PROFESSOR (Retd).

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<b>NAME OF THE PROJECT : FLOATING RESTAURANT WITH MUSICAL FOUNTAIN AT BADKUL, ODISHA.</b>		
<b>ABSTRACT OF ESTIMATE</b>		
<b>SL. No.</b>	<b>Description of Work</b>	<b>Amount (Rs. in Crores)</b>
1.	Musical Fountain	2.48
2.	Proposed Floating Restaurant with Steel Pontoon & Steel Pile	5.22
2.	Super Structure frame work in steel and composite with outfit	2.15
	<b>Total</b>	9.85
<b>Rupees Nine Crores Eighty Five Lakhs Only.</b>		

The above estimate has been prepared on the basis of prevailing market rates for materials and fabrication. The musical fountain is procured from suppliers and the estimate is based on enquiries on prevailing market rates.

  
Senior Project Consultant

Dr. V. ANANTHA SUBRAMANIAN  
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## 2.2 Infrastructure for Eco-Resort

Location: Island adjoining Tampara Lake.

The identified land is about 8 acres adjoining to the lake on the sea-ward side for development of Eco Resort at Tampara through Public Private Partnership. In case the state government is unable to get PPP model working, then the eco-cottages will be developed by OTDC.



### 2.2.1 Development of basic infrastructure of Eco-Cottages

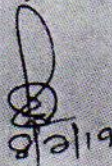
The beach is 2 km from the site passing through forested area, so a pathway and board walk is proposed. The estimate has been prepared at schedule of rates of the state and lowest market rate. The estimation and design of the project components have been done at schedule of rate through an Architect.

Item Proposed	Amount (in INR Lacs)
Boundary wall / fencing	28.80
Site development, promenade & beautification	237.50
Landscaping	89.89
Tourist Amenities at Beach site	32.90
<ul style="list-style-type: none"> <li>• Toilet</li> <li>• Utility Kiosks</li> <li>• Beach Furniture</li> </ul>	
Pathway from Lake to Sea Beach (2 km)	90.00
<b>Total</b>	<b>479.09</b>

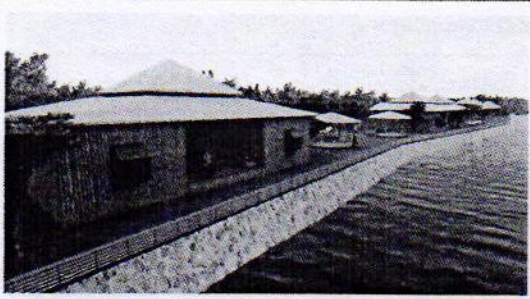
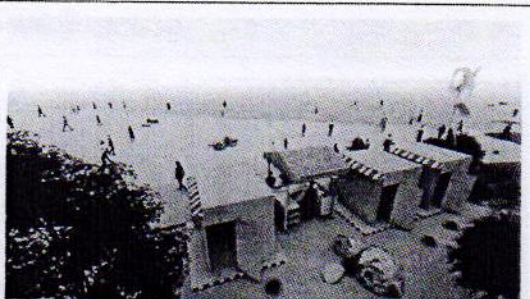
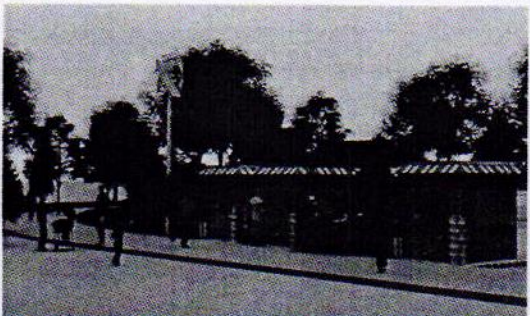



## Estimate for infrastructure Development of Tamapara Lake Front (Sea Ward Side)

Sl.No.	Description of Work	Quantity (Nos.)	Rate (Rupees)	Amount (Rupees)
1	<b>Boundary Wall &amp; Fencing</b>			
a)	Pilot fencing with closed packed Bamboo Post with integrated Trees at 2 Mtr distance, including supply of Gabions, Razor wires painting to match with eco system 1200 X 4 = 4800 Sqm.	4800	600 per Sqm	2880000
	<b>Subtotal</b>			<b>2880000</b>
2	<b>Site Development</b>			
a)	<b>Solar Lighting System</b>			
i	Pedestrian lamp post 3 mtr. Long GRP pole with 45 w solar lamp	80	38000	3040000
ii	Bolard light 10 W	150	7400	1110000
iii	Solar street light with 7 mtr. Light GRP pole 45 w light	30	58000	1740000
iv	Wiring, Cabling & Earthing etc.			300000
b)	<b>Development of Public Convenience</b>			
i	Construction of 50 uses sewerage treatment plant			1600000
ii	Internal PVC Piping system to carry the affluent to the STP Site			260000
c)	<b>Peripheral Infrastructure</b>			
i	Construction of Amenities Center with security Guard post, Medical Aid, island crew amenities, Central Battery Back up room.	3000	1800	5400000
ii	Installation of solar panel with battery backup system at the amenities centre for the proposed cottage etc.	15 kw	220000	3300000
d)	<b>Protection Works</b>			
i	Providing stone packing along the Lake shore with ancillary works	4000	1500	6000000
ii	Providing RCC Retaining wall with 2 mtr. Height	100	10000	1000000
	<b>Subtotal</b>			<b>23750000</b>
3	<b>Land Scapping</b>			
a)	Cleaning of existing Bushes, Jungles, Stumps	7500	17	127500
b)	Plantation of Trees			357500
c)	Ground cover with grass Jessica, Japanese	4000	30	120000
d)	Removal sandy earth from the site (not useful for Tree, Shrubs, Grass etc.) & Transportation out side from site	2000	200	400000
e)	Providing quality earth filling, leveling, Transportation etc. to site	3000	300	900000
f)	Providing good quality compost	1000	500	500000
g)	Providing anti termite treatment	500	200	100000
h)	Providing Rock finish paver with concert kerbs & ground compaction material		1300	5834000
i)	Street furnitures, dustbins			650000
	<b>Subtotal</b>			<b>8989000</b>
4	<b>Beach Front Development and Tourist amenities</b>			
a)	Providing , craft & food shacks			500000
b)	Construction of Toilet Complex with septic & Tank water supply	450	2200	990000
c)	Watch and security tower			1100000
d)	Providing Gabions, Street, Furnitures & Dustbins			700000
	<b>Subtotal</b>			<b>3290000</b>
5	<b>Board Walk / pathway</b>			
a)	Construction of 3 Mtr. Wide stone paver cum wooden board work form Lake front to Beach front	7500	1200	9000000
	<b>Subtotal</b>			<b>9000000</b>
	<b>Total</b>			<b>47909000</b>

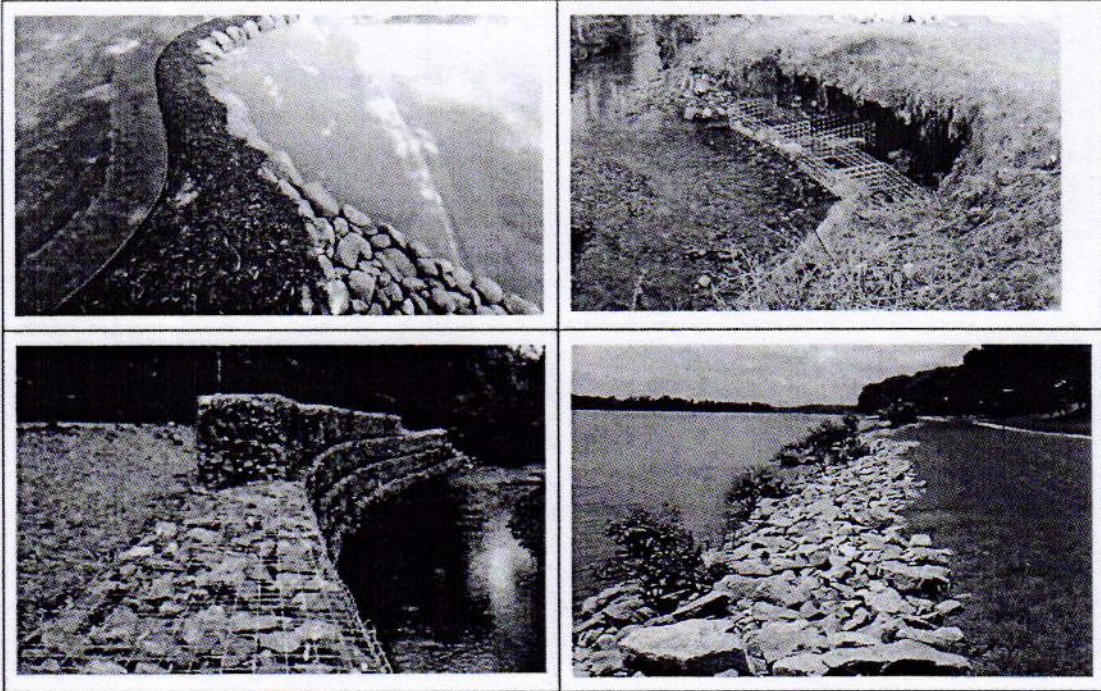
This estimate has been prepared basing on state schedule of rate/prevaling market rate.

  
21/2/19

Secretary  
Brahmapur Development Authority

	
Promenade for Eco Resort	Beach Front Amenities
	
Beach Facilities	Board walk
	
Pathway	Beautification

Land Stabilization and Landscaping



### 2.3 40-Seater Day Cruiser

The detail specifications have been worked out by Department of Ocean Engineering, IIT, Madras keeping in view the irregular draft in the navigation channel.

S.no.	Details	Specifications (Approx.)
1	Length	15m
2	Breadth	3.80 to 4.20m
3	Depth	1.85m
4	Draft	Low draught about 0.5m
5	Capacity	40 passengers plus 2 crew.
6	Accommodation	Only Seating
7	Speed	Maximum 10 knots
8	Hull	Fibre glass/steel
9	Super Structure	Hard roof built up superstructure with good ventilation and lighting

- Material of construction: Fibre glass or alternate materials.





Dr. V. Anantha Subramanian  
PROFESSOR (Retd)

Department of Ocean Engineering  
INDIAN INSTITUTE OF TECHNOLOGY MADRAS  
CHENNAI - 600 036 INDIA  
Tel : +91-44-2257 4812  
Fax : +91-44-2257 4802  
E-mail: subru@iitm.ac.in  
Mobile: 94444 06812

## GENERAL SPECIFICATION FOR 40 seater DAY CRUISER

### BOAT

#### Principal Particulars (All dimensions are approximate)

Length	-	15m
Breadth	-	3.80 to 4.20m
Depth	-	1.85m
Draft	-	Low draught about 0.5m
Capacity	-	40 passengers plus 2 crew.
Accommodation:		Only Seating
Speed	-	Maximum 10 knots
Hull	-	Fibre glass/steel
Super Structure lighting	-	Hard roof built up superstructure with good ventilation and lighting

Cost: Approximately Rs. 180 lakhs.

Material of construction: Fibre glass or alternate materials.

The boat is intended for day cruise in the Chilika lake. There will be a small galley (kitchen), eco-bio-toilet and lounge. The vessel is to be powered with twin proper capacity inboard diesel engine, which may be water-cooled. There will be suitable gearbox coupling the engine to a suitably matched propeller, well protected from damage due to shallow water anywhere. The inboard engine will give the boat smooth quiet operation and trouble free maintenance of the engine and system. There will be also a small capacity (5kW) generator from a power take off from the main engines. Fuel tank will have approximately 100 litres capacity, and the typical voyage endurance is 6 hours. The boat need not have air-conditioning. Instead good ventilation and lighting must be provided for the accommodation space.

It is important that the prospective builder, vendor must be backed from a professional naval architect consultant who may be working with the builder or retained on consultancy basis. This is to ensure that the boat design is of the highest professional standards and the best inputs and efforts are put in for the design, aesthetics and calculations and execution of the construction.

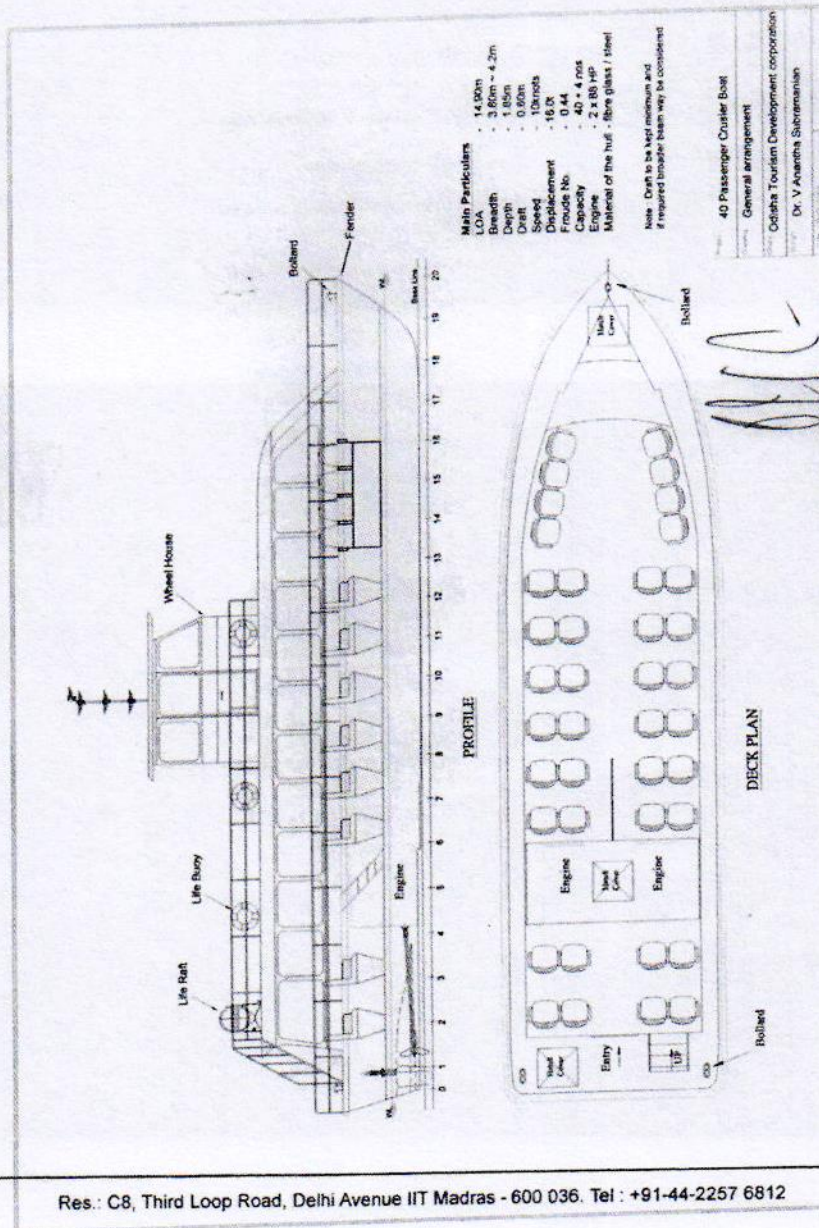
Dr. V. ANANTHA SUBRAMANIAN  
PROFESSOR  
Department of Ocean Engineering  
Indian Institute of Technology Madras  
Chennai - 600 036, India  
Tel. + 91 44 22574812  
e-mail: subru@iitm.ac.in

Res: C8, Third Loop Road, Delhi Avenue IIT Madras - 600 036. Tel: +91-44-2257 6812



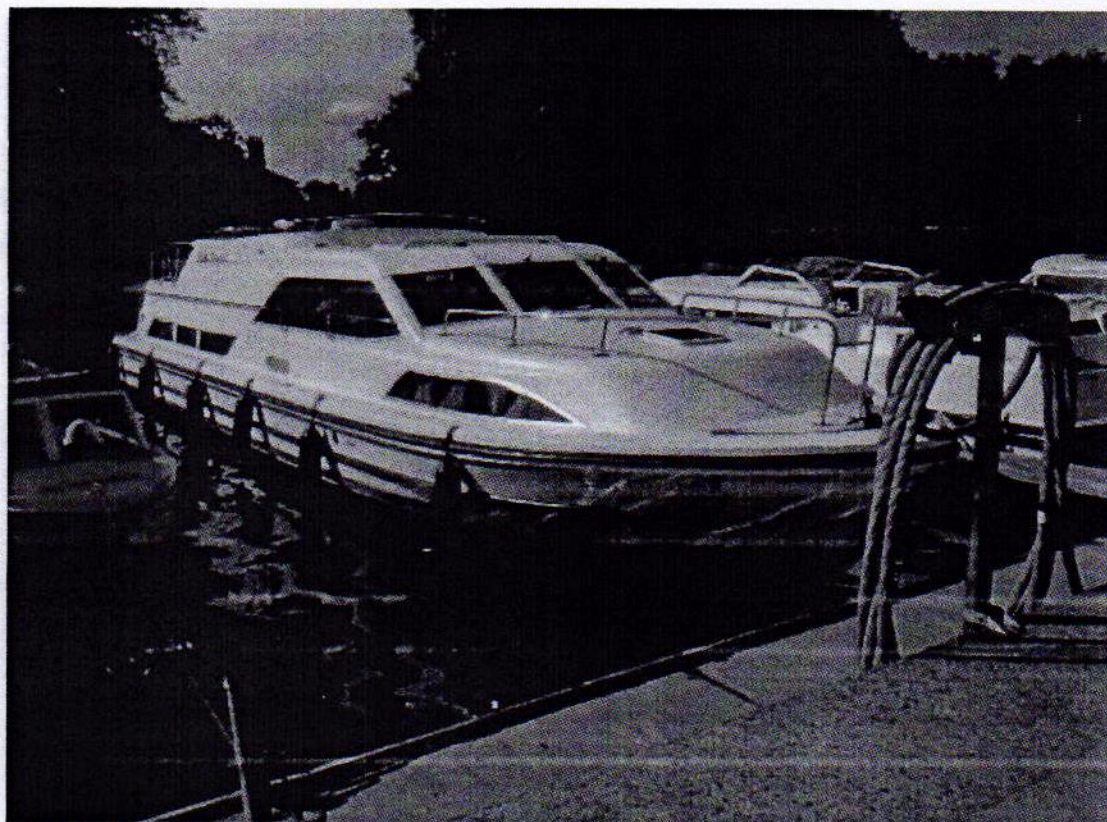
Dr. V. Anantha Subramanian  
PROFESSOR

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Dr. V. ANANTHA SUBRAMANIAN  
PROFESSOR  
Department of Ocean Engineering  
Indian Institute of Technology Madras  
Chennai - 600 036, India  
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e-mail: subru@iitm.ac.in





### 2.3.1 General Specifications

The boat is intended for day cruise in the Chilika lake. There will be a small galley (kitchen), eco-bio-toilet and lounge. The vessel is to be powered with twin proper capacity inboard diesel engine, which may be water-cooled. There will be suitable gearbox coupling the engine to a suitably matched propeller, well protected from damage due to shallow water anywhere. The inboard engine will give the boat smooth quiet operation and trouble-free maintenance of the engine and system. There will be also a small capacity (5kW) generator from a power take off from the main engines. Fuel tank will have approximately 100 litres capacity, and the typical voyage endurance is 6 hours. The boat need not have air-conditioning. Instead good ventilation and lighting must be provided for the accommodation space.

It is important that the prospective builder, vendor must be backed from a professional naval architect consultant who may be working with the builder or retained on consultancy basis. This is to ensure that the boat design is of the highest professional standards and the best inputs and efforts are put in for the design, aesthetics and calculations and execution of the construction.

Accompanying photographs indicate the level of sophistication and class that can be built into these boats to make tourism attractive and the passengers a novel pleasurable experience. The boat sizes are also variable to cater to different tourist group size requirement. It is important to aim for functionally good and attractive boats to generate good sustainable market and operations. Run-off-the-mill design is to be avoided.

### 2.3.2 Components

- 1 **Compartments of Hull** -The Hull should be segregated into compartments with adequate storage spaces for fresh water bio-toilet, waste collection and disposal facility. The design will be as per standards of any of the IACS member classification standards
- 2 **Main Engine:** The Boat should be equipped with single/twin inboard engine(s) with suitable reduction ratio gear box.
- 3 **Fuel Tanks:** 1 No: 100L fuel tank should be provided.
- 4 **Bilge System:** Suitable semi rotary pump arrangement for draining bilge water.
- 5 **Stern gear system** –A stern gear assembly comprising of brass stern tube, inner and outer stuffing gland cutlass rubber bushes, 3 bladed propellers should be provided.

6 Engine Controls:

Controls should be remote, positioned at the Mezzanine level abaft mechanically connected to the rudder and engine.

7 Engine Gauges: Gauges supplied along with the engine will be fixed in front of the steering wheel.

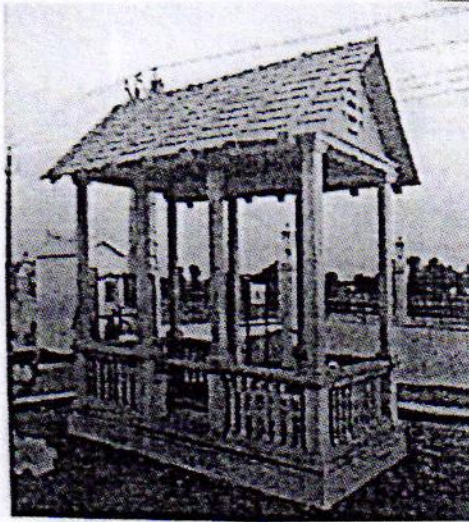
The following Electrical fittings should be provided.

Item	Installation	Qty
Navigation lights	<u>P &amp; S Lights</u>	1 each
Do	<u>Search Light</u>	1 No.
Ceiling 11W LED	<u>On ceiling. Indirect &amp; Direct</u>	3 Nos
Toilet Lights	<u>Ceiling</u>	1 No
Exhaust fan 40w	<u>Inside toilet</u>	1No.

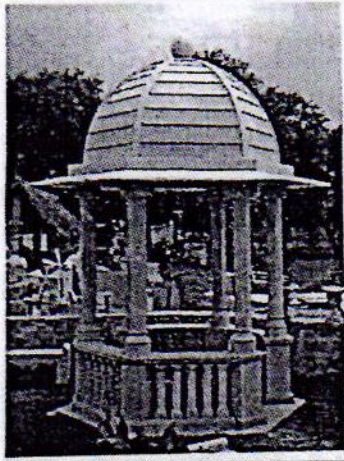
Cost: Approximately INR 180 lacs.

## 2.4 Gazebo

### Design specifications





- Hut Design Gazebo Outer Size - L. 12' x Wd. 6'
- All stone will be in white pink and red sand stone.
- Gazebo pillar base and top dimension will be in wd. 11" x thick. 2.5"
- Gazebo pillar dimension will be - 8" x 8" x 60" ht.
- Gazebo pillar top (Kaban) dimension will be - L. 72" x 21"ht. x thick. 2.5".
- Gazebo top cover will be of 25mm. thick Sand stone



- Gazebo Outer size - 7' x 7' Detail;
- All stone will be of white pink sand stone
- Gazebo coping dimension will be - wd. 10" x 3" thick.
- Baluster and the top dimension will be width 10" x thick. 2.5".
- Pillar base
- The dimension will be - 10" x 10" x 18".
- Pillar dimension will be - 9" x 9" x 66".
- Gazebo top cover will be of 25 mm. thick.

- Estimated Cost – INR 7.24 lacs based on the rate arrived from tender process.

	<b>ODISHA STAFF SELECTION COMMISSION</b>
	<b>Barrack No. 1, Unit-V, Bhubaneswar-751054</b>
No. IIE-183/2015/2616/OSSC.,	Dt.28.09.2018
<b>SHORT NOTICE</b>	
<p>40-T : In accordance with the provisions of Rule-15 of the Orissa Staff Selection Commission Rules, 1993 and pursuant to the advertisement No. 5542/OSSC dated 28.12.2015 and basing on the performance of the candidates in the Main Written Examination held on 05.08.2017 for the Post of Library Attendant, the result of the Library Attendant-2015 is published in the Commission's website (<a href="http://www.osscc.gov.in">www.osscc.gov.in</a>) for verification of original documents / certificates. The date of documents / certificates verification will be intimated later.</p>	
<p><b>By Order of Commission</b> <b>Sd/- SECRETARY</b></p>	
38005/11/0044/1819	

	E-mail : <a href="mailto:bpdivn3otdc@gmail.com">bpdivn3otdc@gmail.com</a> Tel. (0674)-2432477, Fax:- (0674)-2431063			
	<b>ODISHA TOURISM DEVELOPMENT CORPORATION LIMITED</b> (A GOVT. OF ODISHA UNDERTAKING) PANTHANIVAS (OLD BLOCK) : LEWIS ROAD : BHUBANESHWAR-14			
<b>INVITATIONS FOR BIDS (IFB)</b>				
Letter No. 6291	Date : 26.09.2018			
<b>BID IDENTIFICATION NO : BP-III/ 16/2018-19 dt.26.09.2018</b>				
<p>CAD-886 : The Executive Engineer, Building Project Division No. III, O.T.D.C. Ltd., Bhubaneswar, on behalf of Governor of Odisha, invites Item wise bids in single cover system in <b>OFFLINE MODE</b> only, for the following works :</p>				
Sl No	Name of Work	Cost of bid document + GST @12% (in Rupees)	Category of Agency	Period of completion
1	2	5	6	7
1	Supplying, fitting, Testing & Commissioning of Kayak, Banana Boat, Canoi & other water sports equipments.	Rs. 10,000/- + 1200/- (GST)	Manufacturer/ Authorized Dealer/Vendor of Water Sports Equipment	90 days
2	Supplying, fitting, & fixing of 25 Nos. Gazibo	Rs.10,000/- + 1200/- (GST)	Manufacturer/ Authorized Dealer/Vendor	90 days
<p>Bid documents such as DTCN / BOQ etc. can be seen/downloaded from our website <a href="http://www.panthanivas.com">www.panthanivas.com</a>, during the period from dt.28.09.2018 to 17.00 Hours of dt.12.10.2018.</p>				
<p><b>Sd/-</b> <b>Executive Engineer</b></p>				
37002/11/0048/1819				

## Position of Tender:-


## 2. Stone Gajebo - 6Nos.

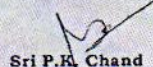
Sl. No.	Eligibility Criteria	Document submitted by M/s Lectronics	Document submitted by Ramesh Chandra Mallick	Document submitted by Pravati Mallick
1	Cost of tender paper Rs.10,000.00 + 12% GST	Furnished SBI DD no:- 792801 Of Rs. 11200/- Dt. 11.10.2018	Furnished Andhra Bank DD no:- 594029 Of Rs. 11200/- Dt. 12.10.2018	Furnished Andhra Bank DD no:- 594028 Of Rs. 11200/- Dt. 12.10.2018
2	1% of quoted amount as EMD in shape of Bank Draft/ NSC	Furnished SBI DD no:- 792802 Of Rs. 92,000/- Dt. 11.10.2018 for two items and the sum deposited is more than 1% of total bid amount:- (Rs. 90,66,000.00)	Furnished Andhra Bank DD no:- 594027 Of Rs. 93,000/- Dt. 12.10.2018 for two items and the sum deposited is 1% of total bid amount. (Rs. 92,88,000.00)	Furnished Andhra Bank DD no:- 594030 Of Rs. 94,000/- Dt. 12.10.2018 for two items and the sum deposited is 1% of total bid amount. (Rs. 93,48,000.00)
3	GST Registration Certificate	Furnished No. 21AASPP6304L1ZG	Furnished No. 21ASHPM0254B1ZD	Furnished No. 21BZEPM6790F1ZC
4	PAN CARD	PAN- AASPP6304L	PAN- ASHPM0254B	PAN- BZEPM6790F
5	Warranty certificate	Furnished	Furnished	Furnished
6	Copies of work orders for similar materials and performance certificates from customers	Furnished	Furnished	Furnished
7	Quoted Amount		Rs.43,44,000.00	Rs. 43,68,000.00

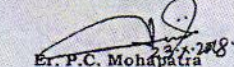
All the bidders are fulfilling the qualifying criteria. The tender was for Supply & Installation of Gazebo. But **M/s Lectronics** have submitted the bid for supply only which is not acceptable. Hence his tender is liable for rejection.

In view of the scenario, as **Shree Ramesh Chandra Mallick** has offered lowest price for Item No. at Sl.4 (Stone Gajebo). Hence, the Tender Committee recommended to award the tender for this item in favour of 1st lowest bidder **Shree Ramesh Chandra Mallick** after conducting negotiation.

  
Er. T.K. Panda  
Executive Engineer  
Building Project Divn.-I  
O.T.D.C. Ltd.

  
Sri D.K. Jena  
F.A-cum-  
Dy. Secy. to Govt.  
Deptt. of Tourism

  
Sri P.K. Chand  
D.M (Finance)  
O.T.D.C. Ltd.

  
Er. P.C. Mohapatra  
Executive Engineer  
Building Project Divn.-III  
O.T.D.C. Ltd.

INR 43.44 lac for 6 nos. Gazebo i.e. @ INR 7.24 lac per unit.

## 2.5 Agreement for installation of signage

**P-1 AGREEMENT**

NO. 11 -P-1/2015-16

Name of work :- Supply & Installation of Stainless Steel Retro Reflective Signage in Different Tourism Destinations of Odisha.

Name of Contractor :- M/s Kripa BBSR

Agreement Value:- Rs. 2,27,98,610.00

Date of Commencement :-

Stipulated Date of Completion :- (Twelve Months)

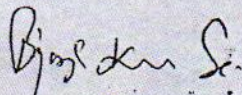
Extension of time granted up to \_\_\_\_\_


Authority and No & Date in which extension of time granted \_\_\_\_\_

Reference to Letter No & Date in which the copy of agreement submitted to

- i) Superintending Engineer \_\_\_\_\_
- ii) Assistant Engineer \_\_\_\_\_
- iii) Junior Engineer \_\_\_\_\_

Certified that the agreement contains -  
(61) number of pages only.

  
For KRIPA  
BBSR

  
EXECUTIVE ENGINEER

1

Schedule XLV - Form No. 61

ODISHA TOURISM DEVELOPMENT CORPORATION LIMITED  
(A GOVT. OF ODISHA UNDERTAKING)

(Form P - 1)

## PERCENTAGE RATE TENDER AND CONTRACT FOR WORKS

*General Rules and Directions for the guidance of Contractors*

1. All the works proposed for execution by contract will be notified in a form invitation to tender pasted on a board hung up in the office of and signed by the Executive Engineer. (Sr. Divisional Manager, BP-I).

This notice will state the work to be carried out, the items and approximate quantities thereof as well as the date of submitting and opening of tenders also the amount of earnest money to be deposited and the amount of the security deposit to be deposited by the successful tenderer. Copies of the specification, designs & drawings and any other documents required in connection with the submission of tender signed for the purpose of identification by the Executive Engineer (Sr. Divisional Manager, BP-I) shall also be open for inspection by the contractor at the office of the Executive Engineer (Sr. Divisional Manager, BP-I) during office hour.

2. In the event of the tender being submitted by a firm it must be signed separately by each member thereof, or in the event of the absence of any partner, it must be signed in his behalf by a person holding a power of attorney authorizing him to do so.

3. Receipts for payments made on account of work, when executed by a firm must also be signed by the several partners, except where the contractors are described in their tender as a firm in which case the receipts must be signed in the name of the firm by one of the partners, or by some other person having authority to give effectual receipts for the firm.

4. The memorandum of work tendered for and the memorandum of materials to be supplied by the Public Works Department and their issue rates shall be filled in and completed in the office of the Executive Engineer (Sr. Divisional Manager, BP-I) before the tender form is issued. If a form is issued to an intending tenderer without having been so filled in and completed, he shall request the office to have this done before he completes and delivers his tender.

5. The amount of earnest money to be deposited will be one percent of the tendered amount.

6. Any person who submits a tender shall fill up the usual printed form stating at what rate he is willing to undertake each item of the work. Incomplete tender and tenders which propose any alteration in the work specified in the said form of invitation to tender or which contain any other conditions of any sort, or omit to note the time within which the work can be finished, or which are not accompanied by the required earnest money will be liable to rejection. No single tender shall include more than one work, but contractors who wish to tender for two or more works shall submit a separate tender for each. Tender shall bear the name of the work to which they refer written outside the envelop.

For KRIPA  
[Signature]

[Signature]

4

NAME OF WORK :- Supply & Installation of Stainless Steel Retro Reflective Signage  
Different Tourism Destinations of Odisha

Sl. No.	Description of Items	Qty.	Unit	Rate	In Word	Amount
1	2	3	4	5	6	7
1	Fabrication, supply and fixing of informatory retro reflective signboards using super high efficiency, TYPE XI sheeting as per IRC 67-2012 Code with white color bonded on to 4mm Aluminium Composite Panel (0.25*3.50*0.25 - PVDF coated) over which alphabets and numerals are reverse cut made using Electro Cut able Film with computerized cutting plotter. The board shall be provided with frame made out of Stainless Steel pipes of 304 grade. It shall be mounted on vertical posts made out of 80mm NB Stainless pipe including necessary excavation for M 20 foundations concreting/reveling, etc. necessary for fixing of the board and conveyance of all materials, equipment, machinery and labor with all leads and lifts, loading and unloading charges all taxes etc Complete in all respect as per specification & direction of Engineer-in- Charge.					
	a) Required retro reflective boards of White, Yellow, Green, Blue colour with necessary signage as per specification & direction of Engineer-in- Charge.	18720.00	One Sqft	490.00	Rupees Four Hundred & Ninety Only	9172800.00
	b) Required retro reflective boards of Brown colour with necessary signage as per specification & direction of Engineer-in- Charge.	1595.00	One Sqft	490.00	Rupees Four Hundred & Ninety Only	781550.00
2	Required Stainless Steel Frame of 80mm NB made out of 304 grade steel pipes including cost , all taxes, transportation complete as per specification & direction of Engineer-in- Charge.	31200.00	Each Kg	390.00	Rupees Three Hundred & Ninety Only	12168000.00

*[Signature]*  
CONTRACTOR

*[Signature]*  
EXECUTIVE ENGINEER  
OR DIVISIONAL MANAGER,  
MAINTENANCE PROJECT II

5

Providing and laying plain cement concrete of proportion (1:1.5:3) in foundation and floors using Portland Slag Cement(PSC) with 12 mm Size black hard crusher broken granite stone metal and screened and washed sharp sand for mortar of approved quality from approved quarry, washed and cleaned including hoisting, lowering, laying concrete, ramming, watering and curing etc. complete to required levels laid in layers not exceeding 15 cm thick in each layer including cost, conveyance, loading, unloading, royalties and taxes all materials and cost all labours, sundries, T & P required for the work including shoring, shuttering and dewatering if required including hire & running charges of water pump complete as per specification and direction of Engineer-in-charge.	198.90	Each Cum	3400.00	Rupees Three Thousand Four Hundred Only	676260.00
Total:-	Rupees Two Crore Twenty Seven Lakh Ninety Eight Thousand Six Hundred & Ten Only			22798610.00	

Should this tender be accepted I/we hereby agree to abide by and fulfill all the terms and provisions of the said conditions of contract annexed here to so far as applicable, or in default thereof to forfeit and pay to the Governor of Odisha or his successors in office, the sums of money mentioned in the said conditions.

Signature of contractor before submission of tender.

Dated the \_\_\_\_\_ Day of :- 2015

Witness:-

*Abhishek Kumar*

**ABHISHEK KUMAR**

Address:- FLAT NO-202, ADARSH BUNIVAL ENCLAVE, NAYATOLI, RANCHI

Occupation:- JHARKHAND SERVICE.

The above tender is hereby accepted by me on behalf of the Governor of Odisha.

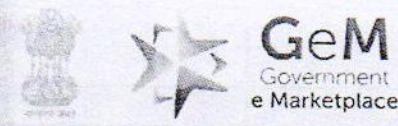
Signature of witness to one tender's signature.

For KRIPA CONTRACTOR

*[Signature]*  
EXECUTIVE ENGINEER  
SR. DIVISIONAL MANAGER.

2.6 Dustbin as per rate arrived from GeM Site

7/2019 frp DUSTBINS | GeM



Home Shopping

NOTIFICATIONS

SEARCH: Frp DUSTBINS X



Category

- waste containers or rigid liners- Dust bin or Garbage Bin or Household Bin (4447)
- swachh bharat 10-12 litre waste (121)

« PREVIOUS 1 2 3 4 5 ... 403 NEXT »

Sort by: Best Match

Showing 4826 Results for frp DUSTBINS

	
<p><b>FRP Dustbin</b></p> <p>Seller: Resellers</p> <p>Brand: NA</p> <p>Min. Qty. Per Consignee: 10</p> <p>₹ 17,000.00</p>	<p><b>FRP DUSTBIN</b></p> <p>Seller: Resellers</p> <p>★ ★ ★ ★ 3.33</p> <p>Brand: NA</p> <p>Min. Qty. Per Consignee: 10</p>

<https://mkt.gem.gov.in/home/search?q=frp+DUSTBINS> 1/6

Rate – INR 17,000 per unit.

## 3 Annexure – A Components sanctioned by Ministry of Tourism, Govt. of India

SL. No.	Component	Estimated Amount (in INR Lac)
A	<b>Gopalpur</b>	
1	Roads	288.86
2	Water Sports Facilities	
a	Sports Pool	76.33
b	Cafeteria & Food Court	191.54
c	Watch Tower	39.90
d	Change Room cum Cloak Room	49.89
e	Golf Cart (12 Seater)	41.34
f	Golf Cart (6 Seater)	28.05
g	Pathways - 3 mtr. wide	152.90
h	Compound Wall	124.30
i	Pavement Area	31.98
j	Parking	78.08
k	Landscape Development	36.50
l	External Drain	18.40
m	Sewerage Treatment Plant (50KLD)	14.50
n	Street Furniture	6.40
o	Gazebo	7.50
2.2	<b>Equipment</b>	
a	Water Jet Skies	129.68
b	Speed Boat (13 Seater)	109.92
c	Double Sided Banana Boat	9.45
d	Single Sided Banana Boat	8.82
e	Parasail	10.19
j	Grand Stand 2	5.43
f	Water Zorbing Ball	1.36
g	Great Big Mable	2.83
h	Chariot War bid 3	2.80
i	Band Wagon	5.80
k	Formula-3	4.94
l	12' Fun station Trampoline	6.11
3	Tourist Reception Centre	159.62
4	Marine Museum + Sand Art Park	626.75
5	Solid Waste Management	30.07
6	Solar Street Lighting	81.00
<b>TOTAL OF GOPALPUR</b>		<b>2381.24</b>
B	<b>Tampara</b>	
1	Roads	165.00

SL. No.	Component	Estimated Amount (in INR Lac)
2	Big Jetty	300.96
3	Water Park	
a	Public Convenience & Tourist Reception	159.62
b	Sports Pool	59.37
c	Watch Tower	39.90
d	Change Room cum Cloak Room	59.87
e	Service Centre	59.87
f	Food Court	159.62
g	OAT (Amphitheatre)	192.50
h	Musical Fountain (multimedia show integrated with floating synchronised dancing water features)	985.00
l	Pathways - 3 mtr. wide	87.09
j	Compound Wall	66.29
k	Pavement Area	33.66
l	Parking	39.04
m	Landscape Development	24.33
n	Stone embankment	4.49
o	SS Railing	13.44
p	External Drain	13.80
q	Sewerage Treatment Plant (50KLD)	14.50
r	Street Furniture	6.40
s	Gazebo	7.50
a	Water Zorbing Ball	4.08
b	Three seater kayak	7.41
c	HDPE kayaks with paddles	3.83
d	3 seater HDPE canoe	7.41
e	Double Sided Banana Boat	8.40
f	Single Sided Banana Boat	8.82
g	12" Fun station Trampoline	6.11
h	Golf Cart(12 seater)	41.34
i	Golf Cart(6 seater)	28.04
4	Enhancement of water sports	
	Jetty	9.92
	Water Jet Skies	52.50
	Taxes & Transportation	12.34
	Speed Boat (13Seater)	89.00
	Taxes & Transportation	20.91
5	Eco Cottages	235.19
6	Tourist Reception Centre	178.13
7	Solid Waste Management	24.06
8	Solar Street Lighting	

SL. No.	Component	Estimated Amount (in INR Lac)
	Solar light Big	85.50
	Solar light Small	28.00
<b>TOTAL OF TAMPARA</b>		<b>3343.23</b>
<b>C</b>	<b>Barkul</b>	
1	Road enhancement	172.41
3	Jetty for ferry ride	
	RCC Jetty	88.48
	Floating Jetty	62.00
4	Floating Restaurant	432.25
5	Water Sports Enhancement	
a	Double Sided Banana Boat	10.50
b	Single Sided Banana Boat	7.35
c	Water Zorbing Ball	0.27
d	Great Big Mable	5.64
e	ChariotWar bid 3	5.64
f	Band Wagon	5.80
g	Grand Stand 2	5.43
h	Formula-3	4.94
i	12" Fun station Trampoline	6.11
j	Golf Cart(12 seater)	20.67
k	Golf Cart(6 seater)	14.03
l	External Drain	14.00
n	Gazebo	3.75
6	Solid Waste Management	24.06
7	Solar Street Light Small	21.00
8	Solar Street Light	67.50
9	Sewerage Treatment Plant (10KLD)	15.38
<b>TOTAL OF BARKUL</b>		<b>987.22</b>
<b>D</b>	<b>Satapada</b>	
1	Jetty for ferry ride	150.48
2	Jetty for Speed Boat	15.50
3	Roads	88.00
4	Solar street light	45.00
5	Tourist Reception Centre + Public Convenience	127.70
6	Solid Waste Management	18.04
7	Sewerage Treatment Plant (10KLD)	15.38
8	Solar Street Light Small	63.00
Sub-Total For Satapada		523.10
E	Signage	50.00
Total		7284.80
F	Architect Fee & Contingency	364.24
<b>Grand Total</b>		<b>7649.04</b>

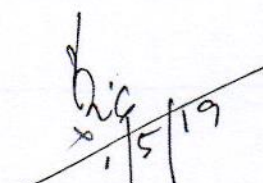
4 Annexure – B Revised Estimate after incorporating components approved by CSMC

SL. No.	Component	Estimated Cost(in INR Lacs)	Remarks
A	Gopalpur		
1	Roads	288.86	
2	Water Sports Facilities		
a	Sports Pool	76.33	
b	Cafeteria & Food Court	191.54	
c	Watch Tower	39.90	
d	Change Room cum Cloak Room	49.89	
e	Golf Cart (12 Seater)	41.34	
f	Golf Cart (6 Seater)	28.05	
g	Pathways - 3 mtr. wide	152.90	
h	Compound Wall	124.30	
i	Pavement Area	31.98	
j	Parking	78.08	
k	Landscape Development	36.50	
l	External Drain	18.40	
m	Sewerage Treatment Plant (50KLD)	14.50	
n	Street Furniture	6.40	
o	Gazebo(10 No.)	72.24	Original sanction – INR 7.5 Lacs
2.2	Equipment		
a	Water Jet Skies	129.68	
b	Speed Boat (13Seater)	109.92	
c	Double Sided Banana Boat	9.45	
d	Water Zorbing Ball	1.36	
e	Great Big Mable	2.83	
f	Chariot War bid 3	2.80	
g	Band Wagon	5.80	
h	Formula-3	4.94	
i	12' Fun station Trampoline	6.11	
3	Tourist Reception Centre	159.62	
4	Solid Waste Management	30.07	
5	Solar Street Lighting	81.00	
Sub-Total Of Gopalpur		1794.79	
B	Tampara		
1	Roads	165.00	
2	Big Jetty	300.96	
3	Water Park		

SL. No.	Component	Estimated Cost(in INR Lacs)	Remarks
a	Public Convenience & Tourist Reception	159.62	
b	Sports Pool	59.37	
c	Watch Tower	39.90	
d	Change Room cum Cloak Room	59.87	
e	Service Centre	59.87	
f	Food Court	159.62	
g	OAT (Amphitheatre)	192.50	
i	Pathways - 3 mtr. wide	87.09	
j	Compound Wall	66.29	
k	Pavement Area	33.66	
l	Parking	39.04	
m	Landscape Development	24.33	
n	Stone embankment	4.49	
o	SS Railing	13.44	
p	External Drain	13.80	
q	Sewerage Treatment Plant (50KLD)	14.50	
r	Street Furniture	6.40	
s	Gazebo	72.24	Original sanction – INR 7.5 Lacs
a	Water Zorbing Ball	4.08	
b	Three seater kayak	7.41	
c	HDPE kayaks with paddles	3.83	
d	3 seater HDPE canoe	7.41	
e	Double Sided Banana Boat	8.40	
g	12" Fun station Trampoline	6.11	
h	Golf Cart(12 seater)	41.34	
i	Golf Cart(6 seater)	28.04	
<b>4</b>	<b>Enhancement of water sports</b>		
a	Jetty	9.92	
b	Water Jet Skies	52.50	
c	Taxes & Transportation	12.34	
d	Speed Boat (13Seater)	89.00	
e	Taxes & Transportation	20.91	
<b>5</b>	<b>Tourist Reception Centre</b>	<b>178.13</b>	
<b>6</b>	<b>Solid Waste Management</b>	<b>24.06</b>	
<b>7</b>	<b>Solar Street Lighting</b>		
a	Solar light Big	85.50	
b	Solar light Small	28.00	
<b>8</b>	<b>Basic Infrastructure for Eco Resorts</b>		
i	Boundary wall	28.80	New components
ii	Site development, promenade & beautification	237.50	New components

SL. No.	Component	Estimated Cost(in INR Lacs)	Remarks
iii	Landscaping	89.89	New components
iv	Tourist Amenities at Beach site (Toilet Utility, Kiosks, Beach Furniture)	32.90	New components
v	Pathway from Lake to Sea Beach (2 km)	90.00	New components
<b>Sub-Total of Tampara</b>		<b>2658.06</b>	
<b>C</b>	<b>Barkul</b>		
1	Road enhancement	172.41	
2	Jetty for ferry ride		
a	Floating Jetty	62.00	
b	Musical Fountain	248.00	Earlier sanction was INR 985.00 Lacs( Location-Tampara)
c	Floating Restaurant	737.00	Earlier Sanction was INR 432.25 Lacs
5	<b>Water Sports Enhancement</b>		
a	Double Sided Banana Boat	10.50	
b	Water Zorbing Ball	0.27	
c	Great Big Mable	5.64	
d	Chariot War bid 3	5.64	
e	Band Wagon	5.80	
f	Formula-3	4.94	
g	12" Fun station Trampoline	6.11	
h	Golf Cart(12 seater)	20.67	
i	Golf Cart(6 seater)	14.03	
j	External Drain	14.00	
k	Gazebo ( 5 No.)	36.12	Original sanction – INR 3.75 Lacs
6	<b>Solid Waste Management</b>	24.06	
7	Solar Street Light Small	21.00	
8	Solar Street Light	67.50	
9	Sewerage Treatment Plant (10KLD)	15.38	
10	Cruise Boat	180.00	New Component
<b>Sub-Total Of Barkul</b>		<b>1651.07</b>	
<b>D</b>	<b>Satapada</b>		
2	Jetty for Speed Boat	15.50	
3	Roads	88.00	
4	Solar street light	45.00	
5	Tourist Reception Centre + Public Convenience	127.70	

SL. No.	Component	Estimated Cost(in INR Lacs)	Remarks
6	Solid Waste Management	18.04	
8	Solar Street Light Small	63.00	
9	Cruise Boat	180.00	New Component
10	Gazebo	36.12	New Component
Sub-Total For Satapada		573.36	
Signage		50.00	
Waste Bins		19.00	New Component
Total		6746.28	
Architect Fee & Contingency		337.31	
Grand Total		7083.59	

  
 Director & Addl. Secretary to Govt.  
 Tourism Department

## 5 Annexure – C: Tourist Footfall and Employment Generation capacity

- Tourist footfall at the proposed locations (in lacs)

Location	2015	2016	2017
Barkul	3.32	3.33	3.43
Satapada	1.85	2.15	2.29
Tampara	0.50	0.55	0.59
Gopalpur	3.75	3.88	3.98

- Employment generation capacity of the proposed components

Major Components	Direct Employment	Indirect Employment
Eco Tourism Hub	50	100
Cruise Boat	8	12
Floating Restaurant cum Musical Fountain	40	50
<b>Total</b>	<b>110</b>	<b>180</b>

- Operation and maintenance plan of the created assets

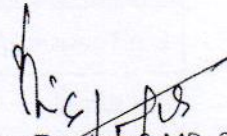
Department of Tourism will invite private players to Build, operate and maintain the new proposed components through the following models:

- Eco Tourism Hub: PPP (Develop, Operate & Share)
- Cruise Boat: PPP (O&M)
- Floating Restaurant cum Musical Fountain: PPP (O&M)

## 6 Annexure – D: Undertaking for development of eco-cottages at Tampara

### Undertaking For development of Eco-Cottages at Tampara, District-Ganjam

Department of Tourism, Government of Odisha has decided to promote Tampara in the District-Ganjam as an ecotourism destination. It is proposed to develop Basic infrastructure for eco-tourism project at Tampara out of funds from Swadesh Darshan scheme. The eco-cottages/resort will be developed through PPP mode or with direct Private investments. It is further undertaken that in case private investments are not forthcoming for this project, the eco cottages shall be developed by DoT/OTDC.

  
Director – Tourism & MD, OTDC  
Director & Addl. Secretary to Govt,  
Tourism Department

Item No.01

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.88/2023/EZ

Wildlife Society of Orissa

Applicant(s)

Versus

State of Odisha &amp; Ors.

Respondent(s)

Date of hearing: 11.08.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani, Advocate (in Virtual Mode)

**ORDER**

1. Heard Mr. Sankar Prasad Pani, learned Counsel appearing (in Virtual Mode) for the Applicant.
2. The allegation of the Applicant in the present Original Application that Tampara Lake has been designated as Ramsar Site on 12.10.2021 and even prior to that it was placed in the Wetland Atlas prepared by the Ministry of Environment, Forests and Climate Change in 2010. It is stated that Chatrapur Town is situated near the Tampara Lake in Ganjam District of Odisha within the Rushikulya river basin (South-East of Rushikulya River and East of National Highways-16). The said Wetland is stated to run parallel to the coastline about a kilometer away and is separated by a sand dune and built-up areas. The North-Eastern boundary is marked by a channel connecting Rushikulya estuary and the South-West extreme is marked by Arjyapalli Village.
3. It is further stated that Wetland has lakes on the Eastern Ghats to the North and West while it has the coasts to the East, therefore, it

- shares unique and common characteristics with both biogeographic regions that are the Coasts and the Deccan Peninsula.
4. It is alleged that permanent construction including Restaurant, Hotel, Tampara Resorts and Cottages and so many other concrete structures have been constructed within the water area and within 50 meters of the Tampara Lake. It is stated that the Berhampur Development Authority (BeDA) has finalized additional infrastructure projects for tourist destination which is also found mentioned in the news report 'Swadesh Darshan' Scheme of the Central Government. The said project includes a jetty, landscape, trekking, second food court, tourist reception centre and an entrance gate which will be developed near the water body.
  5. The allegation further is that the google earth image of 02.06.2023 reveals filling-up of the lake area with earth/morrum inside the water body for purposes of construction of permanent structures inside the water body area of the said lake.
  6. The allegation further is that construction is going on on forest land involving Plot Nos. 1357, 1358, 1219, 1357/1598, Khata No.538, Mouza-Humuri, Tahasil-Chhatrapur, Kissam-Gramya Jungle. It is stated that the Tampara Lake is stated to be situated in Humuri Tampara Mouza and spreads over the entire area of 751.3 acres which is recorded as 'Jalaysay-1', Kisam (Bhulekh Odisha Site).
  7. It is also alleged that Tampara Lake spreads across 337.86 hectares (as per data of the Wetland of India Portal) having a length of 5.8 kilometer and a width of 670 meters. It is stated that the said wetland is rich in biodiversity and flora and fauna. The Rushikulya Estuary is stated to be a prominent Olive ridley nesting ground.
  8. In our opinion, matter requires consideration.

9. Issue notice to the Respondents, returnable within four weeks.
10. Mr. Tarun Patnaik, learned Additional Standing Counsel who is present (in Virtual Mode), accepts notice on behalf of the Respondent Nos.1, 2, 3, 4, 5 and 6, State Respondents.
11. Mr. Apurba Ghosh, learned Counsel who is present (in Virtual Mode), accepts notice on behalf of the Respondent Nos.9 and 10, Ministry of Environment, Forests and Climate Change (MoEF&CC).
12. Mr. Ashok Prasad, learned Counsel who is present in Court, accepts notice on behalf of the Respondent No.13, Secretary, Ministry of Tourism, Government of India.
13. Mr. Surendra Kumar, learned Counsel who is present in Court, accepts notice on behalf of the Respondent No.14, Central Pollution Control Board.
14. Issue notice to the Respondent Nos. 7, 8, 11 and 12, returnable within four weeks.
15. All the Respondents shall file their counter-affidavits within four weeks.
16. Considering the allegations made, we deem it appropriate to constitute a Committee comprising of the following Members:-
  - i) Senior Scientist, Ministry of Environment, Forests and Climate Change (MoEF&CC), Regional Office, Bhubaneswar,
  - ii) Senior Scientist, Central Pollution Control Board,
  - iii) District Collector, Ganjam, or his nominee not below the rank of Additional District Magistrate (ADM), and
  - iv) Secretary, State Wetland Authority, Odisha, or his nominee of a senior rank,
17. The Committee shall visit the site in question and submit its report on affidavit within four weeks.

18. The District Collector, Ganjam, shall be the Nodal Office for all logistic purposes and for filing the Committee Report on affidavit.
19. The Counsel for the Applicant shall serve e-copy/soft copy of the Original Application along with all its annexures upon Mr. Tarun Patnaik, Mr. Apurba Ghosh, Mr. Ashok Prasad and Mr. Surendra Kumar, Counsel for the Respondents within 24 hours.
20. **List on 13.09.2023.**
21. In the meantime, the District Collector, Ganjam, shall ensure that no illegal constructions are made and no part of the Tampara Lake is encroached or allowed to be encroached.

.....  
**B. Amit Sthalekar, JM**

August 11, 2023,  
Original Application No.88/2023/EZ  
AK

.....  
**Dr. Arun Kumar Verma, EM**

GOVERNMENT OF ODISHA  
DISTRICT TOURIST OFFICE  
GANJAM, BERHAMPUR - 760005  
Tel - 0680 - 2950657  
Email - [oritourberhampur@gmail.com](mailto:oritourberhampur@gmail.com)



**ODISHA**  
INDIA'S BEST KEPT SECRET.

L. No.DTO/BAM/ 145 /2023-24

Date 31-01-2024

To

The Director,  
Environment-cum-Special Secretary to Government and  
Member Secretary, State Wetlands Authority,  
Govt. of Odisha.

**Sub: Submission of joint Committee report on dated 22.09.2023 and Supply of DPR for construction of Tampara Eco Cottage at Tampara, Ganjam under Swadesh Darshan Scheme relating to NGT Case No.88/2023/EZ Wild Life Society of Odisha versus State of Odisha and others.**

Sir

With reference to the subject cited above, I am to say that the Tourism Department is developing Eco Cottage at Tampara of Ganjam District under Swadesh Darshan Scheme. As per order of Hon'ble Court of NGT on dated 26.09.2023 a Joint committee has been constituted vide Hon'ble order NGT EZB, Kolkata relating to O.A. Case No.88/2023/EZ dated 11.08.2023 and orders of the undersigned vide Notification No.1054 dated 05.09.2023. In this context the committee was visited on dated 22.09.2023 and submitted their committee report **(Copy enclosed)** with a request to submit detailed project report and proposed comprehensive environmental management plan and related regulatory compliances status for Tampara Lake site at the earliest.

Hence, you are requested to submit the detailed project report and proposed comprehensive environmental management plan and related regulatory compliances status for Tampara Lake site at the earliest to the undersigned for further necessary action at this end.

This is for favour of your kind information and necessary action

Yours faithfully,

**Collector & District Magistrate,  
Ganjam**

Date. 31-01-2024

Memo No. 146 /DTO

Copy to the Additional Secretary to Govt., Department of Tourism, Odisha, Bhubaneswar for favour of kind information and necessary action.

**Collector & District Magistrate,  
Ganjam**

**REPORT OF COMMITTEE CONSTITUTED BY HON'BLE NGT, EASTERN  
ZONE BENCH, KOLKATA IN COMPLIANCE TO THE ORDER  
DTD.11.08.2023 IN O.A NO. 88/2023 EZ- WILDLIFE SOCIETY OF  
ODISHA VS. STATE OF ODISHA & OTHERS.**

The Hon'ble NGT, EZB, Kolkata in their Order dtd. 11.08.2023 has constituted a committee in O.A. No. 88/2023/EZ- Wildlife Society of Orissa Vs. State of Odisha & Others to visit the site in question and submit its report comprising the following members:

- i) Senior Scientist, MoEF & CC, Regional Office, Bhubaneswar.
- ii) Senior Scientist Central Pollution Control Board.
- iii) District Collector, Ganjam or his nominee not below the rank of Additional District Magistrate (ADM).
- iv) Secretary, State Wetland Authority, Odisha or his nominee of a Senior Rank.

The Collector & District Magistrate, Ganjam vide Notification No. 1054 dtd. 05.09.2023 has constituted a committee comprising of following members to visit the site in question and submit its report (Copy of Notification is enclosed):

- |   |                 |
|---|-----------------|
| 1. Sh. D. J. Parida, IAS, Collector & DM, Ganjam  | Nodal Officer   |
| 2. Dr. K. C. Pal, Senior Scientist (Ecology & Environment) as representative of Member Secretary, State Wetland Authority, Odisha | Member          |
| 3. Dr. T. H. Mahato, Senior Scientist, MoEF & CC, Regional Office, Bhubaneswar  | Member          |
| 4. Sh. Abhijit Pathak, Senior Scientist Central Pollution Control Board   | Member          |
| 5. Sh. D. K. Sahoo, Regional Officer, Odisha State Pollution Control Board, Berhampur   | Member          |
| 6. Sh. P. K. Patra, Sub-Collector, Chatrapur  | Member Convener |

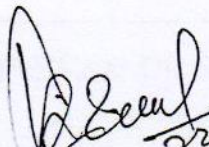
An initial meeting was conducted on 20.09.2023 through virtual platform under the Chairmanship of the Collector & District Magistrate, Ganjam to decide future course of action to be taken by the committee. In this meeting all the members as per notification dtd. 05.09.2023 have joined. In addition to this DFO, Berhampur, Member from Tourism Department, Member from Berhampur Development Authority were also present. A detail discussion was held in the matter of O.A. No. 88/2023/EZ- Wildlife Society of Orissa Vs. State of Odisha & Others. The members of the committee expressed that it will take time to study the site in question in terms of Ecological loss and other legal aspects. It was decided in this meeting that site visit will be held on 22.09.2023. In this connection the Collector & District Magistrate, Ganjam has issued a letter to all the members for site visit on 22.09.2023, communicated vide letter no. 1112 dtd. 20.09.2023 (copy enclosed).

The committee members visited the site on 22.09.2023 and subsequent joint meeting was held at the Sadbhabana Conference Hall of Collectorate, Ganjam, Chatrapur under the Chairmanship of the Collector & District Magistrate, Ganjam. Following observations have been made:

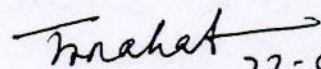
- ✓ It is ascertained during site visit that construction was started at the land in question but the same has been suspended since 12/08/2023 and public notice in this regard was also displayed at the site. No construction activity was going on the day of visit. The members also observed that there are some permanent constructions already existing within 50 meter of the Tampara lake.
- ✓ During joint committee meeting, DFO Berhampur was requested to verify the allegations related to construction over forest land and submit a detailed report at the earliest.
- ✓ Committee members opined that there must be a conservation/integrated management plan of Tampara Lake for maintaining its water quality and ecology.
- ✓ During joint committee meeting, Addl. Secy. Tourism Department / District Tourist Officer, Ganjam, Berhampur was also requested to submit detailed project report and proposed comprehensive environmental management plan and related regulatory compliance status for Tampara Lake site at the earliest.

**Conclusion:**

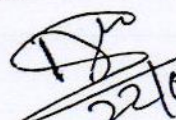
In view of above submission, the committee unanimously decided in the meeting dtd. 22.09.2023 to pray before the Hon'ble NGT, EZ Bench, Kolkata to grant 10 more weeks to submit the detail factual report in compliance to the order of Hon'ble court.

  
22/09/2023

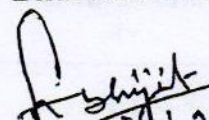
(Dr. K. C. Pal),  
Representative of Member Secretary,  
State Wetland Authority, Odisha

  
22-09-23


(Dr. T. H. Mahato),  
MoEF & CC, Regional Office,  
Bhubaneswar

  
22/09/2023

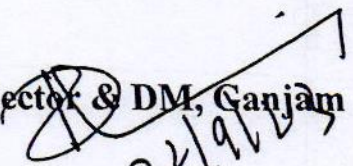
(Shri. D. K. Sahoo),  
Odisha State Pollution Control Board,  
Berhampur

  
22/9/23

(Shri. Abhijit Pathak),  
Central Pollution Control Board

  
22/09/23



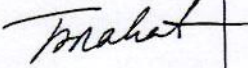
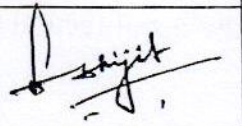


Sub-Collector, Chatrapur

  
22/9/23

Collector & DM, Ganjam

ATTENDANCE

JOINT VISIT OF THE COMMITTEE CONSTITUTED AS PER THE ORDER OF  
HON'BLE NGT, EZB, KOLKATA IN CONNECTION WITH O.A. NO. 88/2023/EZ-  
WILDLIFE SOCIETY OF ORISSA VRS STATE OF ODISHA & OTHERS

SL NO.	NAME OF THE OFFICER	DESIGNATION	CONTACT No	SIGNATURE
1.	Sri Dibya Jyoti Panda	Collector & D.M. Ganjam	9205207183	
2.	Dr. Anish Kumar Chandra Pal	Senior Scientist (Ecology & Environment) Representative of Member Secretary, State Wetland Authority, Odisha	9439924980	
3.	T. H. Mahapatra	Senior Scientist, (MoEF&CC), R.O. Bhubaneswar	9523425019	
4.	ABHIJIT PATHAK	Senior Scientist, CPCB RD - KOLKATA	9971566700	
5.	Ex - D. K. Sahoo	Regional Officer, State Pollution Control Board, BAM	9438883913	
6.	Premanga Kumar Patra	Sub-Collector, Chatrapur	9439614768	
7.				
8.				
9.				
10.				



**OFFICE OF THE DIVISIONAL FOREST OFFICER, BRAHMAPUR FOREST DIVISION**  
 AT/P.O. COURTPETA SQUARE, BRAHMAPUR, DIST. GANJAM (ODISHA) – 760 004  
 Phone / Fax Number – 0680 2281354, Cell Phone Number – 7653908594  
 E-mail id – [dfo.berhampur@odisha.gov.in](mailto:dfo.berhampur@odisha.gov.in)

Memo No. 244 / 4F (Misc. Sec) 1189/2023  
 Dated, Brahmapur the 10<sup>th</sup> January 2024

To

Special Secretary to Govt.  
 Forest & Environment and Climate Change Department.  
 Govt. of Odisha.

Sub:

Scrutiny of DPR prepared by Department of Tourism for Development of Tourism Infrastructure at Tampara Lake, Ganjam vis-à-vis Wetlands(Conservation and Management ) Rule,2017 as well as O.A No.88/2023/EZ-regarding.

Ref:-

Your Letter No.FE-ENV2-ENV-0006-2023-25786 dated.14.02.2023.

In inviting a reference to the subject cited above, the project Proponent should seek exemption from Rule-04(2)(vi) of the Wetland Conservation and Management Rule 2017 from Central Government. The exemption sought should be basing on the fact that:-

(1). As per DPR innovative Design (Development of Stilts) has been used by the project proponent. The entire Tampara Eco-Cottages is conceptualised on stilt structure, to ensure that there is no obstruction to free-flowing water of the lake, thus aquatic life and ecological character of the lake will not be impacted adversely.

(2) As per DPR, the Soil-Waste Disposal has been incorporated by the project proponent as stated in the DPR. The Tampara Eco-Cottages projects is an eco-friendly project and included components like- a Sewerage Treatment Plant; b. Water Treatment Plant; c.Rainwater harvesting; d. Storm Water Drainage.

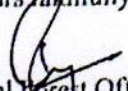
As per DPR, the project ensures that no-grey water/wastewater/sewer water is discharge in the lake water, thus not affecting the flora and fauna or any aquatic life form of Tampara lake.

(3) As reported by project proponent for Livelihood creation: The project aims to uplift the overall tourism profile of the region, by offering world class luxury, comfort and other water based recreational tourism activities.

The Tampara Eco-Cottages project proposes to boost direct and indirect jobs in the region.


Hence, the project proponent should seek necessary permission from Competent Authority in view of exemption from Rule-04(2) of the Wetland (Conservation and Management) Rule 2017.

Yours faithfully,

  
Divisional Forest Officer  
Brahmapur Division


Memo No. 24/5 / Dtd. 06-01-2024

Copy forwarded to the Director, Environment -cum-Special Secretary to Govt. Forest Environment and Climate Change Department, Odisha Bhubaneswer for kind information and necessary action with reference to the Memo No.25787 dated.14.12.2023 of Special Secretary to Govt.

  
Divisional Forest Officer  
Brahmapur Division

Memo No. 24/6 / Dtd. 06-01-2024

Copy forwarded to the Regional Chief Conservator of Forests, Berhampur Circle , Berhampur for favour of kind information and necessary action.

  
Divisional Forest Officer  
Brahmapur Division



**OFFICE OF THE DIVISIONAL FOREST OFFICER, BRAHMAMPUR FOREST DIVISION**  
 AT/P.O. COURTPETA SQUARE, BRAHMAMPUR, DIST. GANJAM (ODISHA) – 760 004  
 Phone / Fax Number – 0680 2281354, Cell Phone Number – 7653908594  
 E-mail id – [dfo.berhampur@odisha.gov.in](mailto:dfo.berhampur@odisha.gov.in)

Letter No. 1076 / 4F (Misc. Sec) 1189/2023  
 Dated, Brahmampur the 08<sup>th</sup> February, 2024.

To

The Director,  
 Environment-cum-Special Secretary to Government  
 And Member Secretary, State Wetland Authority  
 Odisha.

Sub:

Scrutiny of DPR prepared by Department of Tourism for Development of Tourism Infrastructure at Tampara Lake, Ganjam vis-à-vis Wetlands (Conservation and Management) Rule, 2017 as well as O.A No. 88/2023/EZ- regarding.

Ref: -

Your Memo No. FE-ENV2-Env-0002-2023-1516/FE&CC  
 dated. 24.01.2024.

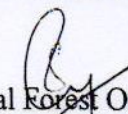
Sir,

In inviting a reference to the above cited correspondence on the captioned subject, it is to bring to your kind information that, the undersigned made a site visit with the officials of District Tourist Officer Ganjam and officials of M/S Engineering Projects (India) Ltd Bhubaneswar on dt. 06.02.2024. It is noticed that, some stilt structures (concrete Piles) built under the Tourism cottages are present at site. Also some stilt structures (concrete Piles) have not been completed due to ban on works by Hon'ble NGT. However, solid waste management plant and zero grey water treatment plant no works have been taken up in the existing site at Tampara Lake of Ganjam District. The photographs of site are also attached here with for your kind reference.

This is for favour of your kind information and necessary action.

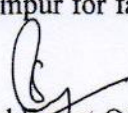
Yours faithfully,

Encl: - As above.

  
 Divisional Forest Officer  
 Brahmampur Division  
 124

Memo No. 1077 / Dtd 08.02.2024 /

Copy forwarded to the Principal Chief Conservator of Forests Odisha Bhubaneswar / Regional Chief Conservator of Forests, Berhampur Circle, Berhampur for favour of kind information and necessary action.

  
 Divisional Forest Officer  
 Brahmampur Division  
 124

Meeting / URGENT

**Government of Odisha**  
**Forest, Environment and Climate Change Department**  
\*\*\*

No. FE-ENV2-ENV-0001-2018 3467 /FE&CC, Dt. 01.03.24

From

Dr. K. Murugesan, IFS  
Director, Environment-cum-  
Special Secretary to Government

To

The Chief Secretary, Odisha  
The Additional Chief Secretary to Government, Department of Water Resources  
The Additional Chief Secretary to Government, FE & CC Department  
The Additional Chief Secretary to Government, Revenue & DM Department  
The Additional Chief Secretary to Government, Tourism Department  
The Additional Chief Secretary to Government, Housing & U.D. Department  
The Principal Secretary to Government, Rural Development Department  
The Principal Secretary to Government, F & ARD Department  
The Chief Executive, Odisha Space Application Centre, Bhubaneswar  
The Principal Chief Conservator (Wildlife) & Chief Wildlife Warden, Odisha  
The Member Secretary, State Pollution Control Board, Bhubaneswar  
The Member Secretary, Odisha Biodiversity Board, Bhubaneswar  
The Additional PCCF, MoEF&CC, Integrated Regional Office, Bhubaneswar  
Dr. Sudarsan Panda, Member Expert, Landscape Planning, SWA  
Sri Surya Kumar Mohanty, Member Expert, Fishery, SWA  
Dr. P. Kumar, Member Expert, Hydrology, SWA  
Dr. P.C. Panda, Member Expert, Wetland Ecology, SWA  
Prof. Sudhakar Panda, Member Expert, Socio-economic Studies, SWA

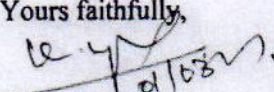
Sub: Minutes of the 3<sup>rd</sup> meeting of the State Wetlands Authority constituted as per Rule 5 of the Wetlands (Conservation & Management) Rules, 2017

Sir,

I am directed to enclose a copy of the minutes of the 3<sup>rd</sup> meeting of the State Wetlands Authority held on 09.02.2024 at 07.15 PM in the 1<sup>st</sup> Floor Conference Hall of the Lokaseva Bhavan under the Chairmanship of the Hon'ble Minister, Forest, Environment and Climate Change.

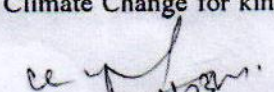
It is, therefore, requested to kindly take necessary action for compliance of the decisions taken in the aforesaid meeting.

Yours faithfully,

  
Director, Environment-cum-  
Special Secretary to Government

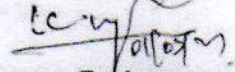
Memo No. 3468 /FE&CC, Dt. 01.03.24

Copy forwarded to PS to the Hon'ble Minister, Forest, Environment and Climate Change for kind information of the Hon'ble Minister, Forest, Environment and Climate Change.

  
Director, Environment-cum-  
Special Secretary to Government

Memo No. 3469 /FE&CC, Dt. 01.03.24

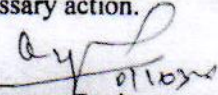
Copy forwarded to the Chief Executive, Chilika Development Authority/ DFO, Mangroves Forest Division (WL), Rajnagar/ DFO, Satkosia Wildlife Division, Angul/ DFO, Berhampur Forest Division/ DFO, Hirakud Wildlife Division for information and necessary action.



Director, Environment-cum-Special Secretary to Government

Memo No. 3470 /FE&CC, Dt. 01.03.24

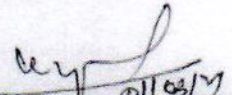
Copy forwarded to the Collector & D.M., Ganjam for information and necessary action.



Director, Environment-cum-Special Secretary to Government

Memo No. 3471 /FE&CC, Dt. 01.03.24

Copy forwarded to the Director, Tourism, Department of Tourism for information and necessary action.



Director, Environment-cum-Special Secretary to Government

**Minutes of the 3<sup>rd</sup> meeting of the State Wetlands Authority held on 09.02.2024 under the chairmanship of Hon'ble Minister, Forest, Environment & Climate Change**

\*\*\*

The 3<sup>rd</sup> Meeting of the State Wetlands Authority constituted under Rule 5 of Wetlands (Conservation & Management) Rules, 2017 was held under the Chairmanship of Hon'ble Minister, Forest, Environment & Climate Change -cum- Chairman, State Wetland Authority, Odisha on 09.02.2024 at 7.15 PM in the 1<sup>st</sup> Floor Conference Hall of Revenue & Disaster Management Department, Loka Seva Bhawan.

Initiating the discussion, the Member Secretary, State Wetland Authority & Director, Environment -cum-Special Secretary, Forest, Environment & Climate Change Department welcomed all the participants, briefed the agenda for the meeting and presented the proposals. The list of the participants is attached at **Annexure - 1**.

After a threadbare discussion, following decisions were made.

**Item No.1**

**Confirmation of the minutes of the 2<sup>nd</sup> meeting of the Authority held on 25.09.2023.**

No opinion, views or comments has been received after the issuance of the minutes of the 2<sup>nd</sup> meeting of the State Wetlands Authority held on 25.09.2023. Hence the minutes are confirmed.

**Item No.2**

**Compliance of the decision taken in the last meeting held on 25.09.2023 is as follows:**

Sl. No	Decisions made in the last SWA meeting	Compliance	Current Decision
1	It was decided to examine the proposal of notification of Chilika, Anshupa, Bhitarkanika Mangroves, Hirakud Reservoir, Satkosia Gorge and Tampara Wetlands under Wetlands (Conservation and Management) Rules, 2017 in respect of Odisha in compliance to the Order of Hon'ble NGT dated 22.07.2021 in Original Application No. 351/2019.  After detailed deliberations, Authority decided that the		This matter was vividly discussed and consequently Authority noted that, a rigorous study, field visit, documentation and stakeholder consultation on the concerned wetlands is required as envisaged in Sub Rule 1-3 of Rule 7 of Wetlands (Conservation and Management) Rules, 2017 prior to notifying



	matter will be discussed in the next meeting.		them and this procedure might take a considerable time.
2	<p>It was decided that, the concerned field managers of the RAMSAR sites i.e. Chilika, Anshupa, Bhitarkanika Mangroves, Hirakud Reservoir, Satkosia Gorge and Tampara Wetlands were to prepare Integrated Management Plans (IMPs) of the respective Ramsar Sites as per the guidelines of NPCA in consultation with Knowledge Partner / Experts of Chilika Development Authority with the timeline of September 2023.</p> <p>The IMPs in respect of Chilika for three years (FY 2024-25 to 2026-27) for an amount of Rs.1136.50 lakh, Anshupa for three years (FY 2024-25 to 2026-27) an amount of Rs.718.00 lakh were approved after due deliberations.</p> <p>The Integrated Management Plan of Hirakud Reservoir may be re-examined and put up in the next Authority meeting for consideration.</p>	<p>This matter has been communicated to the concerned quarters vide this Department Letter No. 23041 dated 03.11.2023 and subsequent reminders No. 26656, 26656, 26662, 26665 all dated 28.12.2023.</p> <p>The revised IMP of Hirakud Reservoir for 2023-24 with an estimate of Rs.797 lakhs submitted by DFO, Hirakud after a detailed discussion.</p> <p>In addition, the DFO, Berhampur has submitted a Framework Management Plan for Tampara wetland.</p>	<p>The concerned field managers of the RAMSAR sites i.e. Bhitarkanika Mangroves, Satkosia Gorge, and Tampara Wetlands need to prepare Integrated Management Plans (IMPs) of the respective Ramsar Sites as per the guidelines of NPCA in consultation with Knowledge Partner /Experts of Chilika Development Authority and submit it as early as possible.</p>
3	<p>It was decided that, the O.A. No 88/2023/EZ filed before Hon'ble NGT, Eastern Zone Bench, Kolkata challenging the illegal and indiscriminate permanent construction on the zone of influence, and water area of the Tampara Lake by the outfit of promotion of Eco-tourism may be pursued meticulously in co-ordination</p>	<p>The matter is listed for hearing on 11.03.2024 by the Hon'ble NGT. Hon'ble Tribunal has directed the Committee to submit its report in the shape of an affidavit before the next date of listing i.e. 11.03.2024.</p>	<p>This matter is being monitored in coordination with Collector &amp; D.M., Ganjam.</p>

	with Collector & D.M., Ganjam.	The Collector & D.M., Ganjam has submitted the site visit report dated 22.09.2023 of the committee constituted by Hon'ble NGT which clearly mentions permanent construction within 50 meters of the Tampara Lake.	
4	It was decided that, the proposal/ detailed Action Plan for Conservation of Hirakud Wetland for the FY 2023-24 with a financial outlay of Rs.31.30 Lakh for funding out of budget provision of Rs.1 Crore made under State Wetlands Authority (State Plan) FY 2023-24 submitted by the DFO, Hirakud (WL) Division and Site Manager, Hirakud Reservoir, may be re-examined in collaboration with DoWR, Department of Tourism and other connected Departments and the same shall be put up in the next Authority meeting for consideration.	This matter has been communicated to the concerned quarter vide this Department Letter No. 23041 dated 03.11.2023.  Accordingly, DFO, Hirakud (WL) Division and Site Manager, Hirakud Reservoir submitted a revised action plan.	This matter was discussed in detail and consequently Authority decided to approve this proposal and to release the fund on immediate basis for smooth implementation of the project.
5	Chilika Development Authority to focus on three major issues for sustainable development of Chilika Lake as follows:  i. Solarization of boats plying on Chilika ii. Prevention of Plastic Pollution iii. Complete demolition of Prawn Gherries	This matter has been communicated to the concerned quarter vide this Department Memo No. 23039 dated 03.11.2023.  The Chief Executive CDA, informed that the flowing steps have been taken for sustainable development of Chilika:	Noted.

		<p>i. Preliminary steps have been taken by CDA with a discussion with the Technical Personnel from OREDA to finalize the sites.</p> <p>ii. The awareness campaign has been carried out by CDA from time to time to create awareness for the Prevention of Plastic Pollution.</p> <p>iii. As per the Orders of the Hon'ble High of Orissa, the District Collector of Puri, Khurda, and Ganjam have been carrying out the illegal Gherry demolition regularly with the logistics support provided by CDA.</p>	
6	Department of Water Resources shall be requested to monitor the entry and exit of water into Ansupa and a regulatory mechanism must be evolved to conserve the oxbow Lake.	This matter has been communicated to the concerned quarter vide this Department Letter No. 23039 dated 03.11.2023.	The Director, Water Resource informed that a regular monitoring will be carried out regarding the entry & exit of water to Anshupa.
7	The issue of Deras and Jhumka Dam may be taken up for ecotourism activity as	This matter has been communicated to the concerned quarter	Authority suggested that the water monitoring of Jhumka

	they don't have ayacut areas anymore. While examined, the floating solar & tourism potential may be taken into consideration.	vide this Department Letter No. 23039 dated 03.11.2023.	& Deras Dam may also be carried out by the WR Dept. so that a lot of Eco Tourism activity can be taken up in that area as they are located near to Bhubaneswar.
8	ORSAC shall be the technical partner of SWA and shall annually monitor the Wetlands.	This matter has been communicated to the concerned quarter vide this Department Letter No. 23039 dated 03.11.2023.  The representative of ORSAC informed the Authority that the Wetlands concerned have been identified & demarcated as per data of 2022. Updating and analysis of change pertaining to 2023 is data is under process.	Authority noted the submission and instructed ORSAC to submit the updated data in an early date.

**Item No. 3**

The following proposals may be considered for approval:

Sl. No	Name of the Project Proposal	Project Proponent	Decision
1	Development of "Hirakud Boat Club" Project at Hirakud Reservoir of Sambalpur District with a financial outlay of Rs.15.28 Cr.	Department of Tourism, Government of Odisha	The project may be allowed subject to necessary incorporation of safety measures and ESZ Notification.
2	Execution of Integrated Development Plan of Bhitarkanika National Park in Kendrapara District with a financial outlay of Rs. 224.72 Cr.	Department of Tourism, Government of Odisha	After detail deliberation, Authority in principle agreed to the Execution of the Integrated Development Plan of Bhitarkanika National Park in Kendrapara District subject to verification made by the DFO concerned with reference to

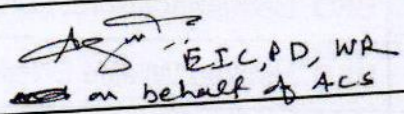
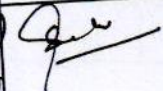

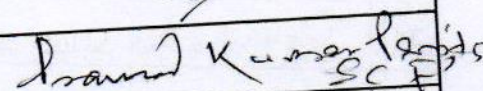
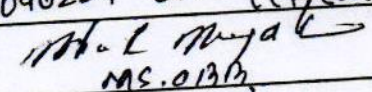
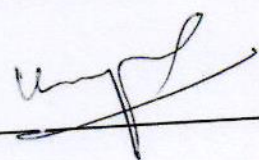
			ESZ & CRZ Notifications.
3	<p>Development of Tourism infrastructure at Tampara Lake of Chhatrapur Tahasil, Ganjam with a financial outlay of INR 33.43 Cr. (Post-facto).</p> <p>The site visit report of DFO, Berhampur indicates that some stilt structures (concrete Piles) built under the Tourism cottages are present at site. Also some stilt structures (concrete Piles) have not been completed due to ban on works by Hon'ble NGT.</p> <p>The Collector &amp; D.M., Ganjam has submitted the site visit report dated 22.09.2023 of the committee constituted by Hon'ble NGT which clearly mentions permanent construction within 50 meters of the Tampara Lake.</p>	Department of Tourism, Government of Odisha	The Authority after due deliberations and discussions decided to recommend the proposal to MOEF&CC for obtaining post-facto approval under proviso to Rule 4(2) of the Wetlands (Conservation and Management) Rules, 2017.
4	Engagement of two contractual consultants in the State Wetlands Authority having Ph.D./ Masters in Environmental Science with relevant experience with monthly remuneration (Rs.60,000/Rs. 40,000/-) fitting with other organizations under the administrative control of the Environment Wing		The authority agreed with the proposal and decided that, one newly appointed Assistant Section Officer (ASO) shall be attached to the SWA and one Contractual Consultant shall be engaged in the State Wetlands Authority for smooth functioning of the Authority.
5	Constitution of a cell for smooth functioning of State Wetlands Authority		

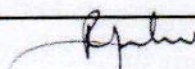
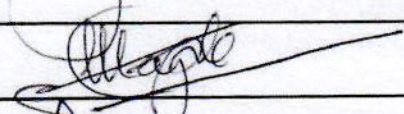
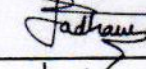

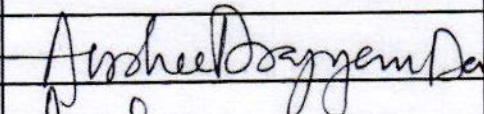



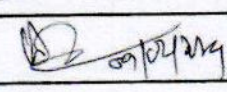
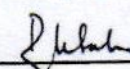
The meeting concluded with vote of thanks to the participants.

Minister, Forest, Environment & Climate Change  
and Chairman, State Wetlands Authority

Attendance Sheet

3<sup>rd</sup> Meeting of the State Wetlands Authority constituted as per Rule 5 of the Wetlands (Conservation & Management) Rules, 2017 held on 09.02.2024 at 07.15 PM under the Chairmanship of the Hon'ble Minister, Forest, Environment and Climate Change Department in the 1<sup>st</sup> Floor conference Hall of Revenue & Disaster Management Dept.

Sl. No	Name with Designation	Signature
1	Hon'ble Minister, FE & CC	CHAIRMAN
2	Chief Secretary, Odisha	
3	Additional Chief Secretary to Government, Department of Water Resources	 E.I.C., P.D., WA on behalf of ACS
4	Additional Chief Secretary to Government, FE&CC Department	
5	Additional Chief Secretary to Government, Revenue & DM Department	
6	Additional Chief Secretary to Government, Tourism Department	
7	Additional Chief Secretary to Government, Housing & U.D. Department	
8	Principal Secretary to Government, Rural Development Department	
9	Principal Secretary to Government, F & ARD Department	 Spl. Secy ✓
10	Chief Executive, Odisha Space Application Centre, Bhubaneswar	for  SCF
11	Principal Chief Conservator (Wildlife) & Chief Wildlife Warden, Odisha	090224 (Dr. R. Dey) CCF (Wildlife)
12	Member Secretary, Odisha Biodiversity Board, Bhubaneswar	 MS. 01313
13	Additional PCCF, MoEF&CC, Integrated Regional Office, Bhubaneswar	
14	Dr. Sudarsan Panda, Member Expert, Landscape Planning, SWA	
15	Sri Surya Kumar Mohanty, Member Expert, Fishery, SWA	
16	Dr. P. Kumar, Member Expert, Hydrology, SWA	
17	Dr. P.C. Panda, Member Expert, Wetland Ecology, SWA	
18	Prof. Sudhakar Panda, Member Expert, Socio-economic Studies, SWA	
19	Member Secretary, State Pollution Control Board, Bhubaneswar	
20	Member Secretary, State Wetlands Authority	

Special Invitee		
21	Collector & D.M., Ganjam	
22	Director, Tourism, Department of Tourism	
23	Chief Executive, Chilika Development Authority	
24	DFO, Mangroves Forest Division (WL), Rajnagar	
25	DFO, Satkosia Wildlife Division, Angul	
26	DFO, Berhampur Forest Division	
27	DFO, Hirakud Wildlife Division	
28	Scientific Officer, CDA	
29	B. M. Bhowmik, Addl. Secy, Tourism	
30	Mitabhawan Choudhary, DMU	Tourism
31	Mang Kumar Sanabade Superintd. OP&AC	
32	Dr. K. K. Patra, CE, DOWP (CMKS)	
33	Kingmanjotta, OSD, cum-spl Secy FB&E&M	do
34	Rabindra Kr. Sahu, Addl. Secy. HUDO	
35		

**File No. W-4/9/2023-WTL**  
**Ministry of Environment, Forest & Climate Change**  
**Government of India**  
**(Wetlands Division)**

**Indira Paryavaran Bhawan**  
**Jor Bagh Road**  
**New Delhi-110003**

**Date: 12.07.2024**

**To**

Mr. Apurba Ghosh,  
Advocate, Calcutta High Court  
C/o Partha Sarathi Samajdar,  
25/D, Baderapur Road  
P.O. Jadavpur, Kolkata-700032

**Sub: Response of Ministry of Environment, Forest & Climate Change to the directions of the Hon'ble National Green Tribunal vide orders dated 11.03.2024 and 01.05.2024 in Original Application No. 88 of 2023 in the matter of Wildlife Society of Orissa vs. State of Odisha & Ors.**

Sir,

The instant matter pertains to Tampara lake- a Ramsar site of International Importance in Odisha, wherein the allegation has been made for construction of permanent structure within no development zone accounting for non-compliance to the Wetland (Conservation & Management) Rules. The Hon'ble Tribunal vide orders dated 11.03.2024 and 01.05.2024 passed in OA No. 88/2023 in the matter of Wildlife Society of Orissa vs. State of Odisha & Ors., directed the Ministry of Environment, Forest & Climate Change to file a Para-wise reply with the action taken report.

2. It is to inform you that the ***Proposal for development of tourism infrastructure at Tampara Lake*** was granted approval by the Ministry of Tourism under Swadesh Darshan (Central Scheme) of Government of India vide Sanction Order No. 5-02/2016-SD dated 19.09.2016 for Rupees 76.49 Crores.

3. The Orissa State Wetlands Authority recommended the aforementioned proposal for development of tourism in its 3<sup>rd</sup> meeting held on 09.02.2024 for approval of MoEF&CC under proviso Rule 4(2) of the Wetlands (Conservation and Management) Rules 2017.

4. The Tampara Lake was designated as Wetland, a Ramsar Site of International Importance by the Ramsar Convention on 12.10.2021 vide site no. 2489 and the construction of permanent nature has started in 2022 within no development zone of Tampara Lake wetland.

5. The MoEF&CC has received the modified DPR of coastal circuit in Odisha under Swadesh Dharshan scheme covering Gopalpur, Tampara, Barkul and Satapada on 07.03.2024 (Copy enclosed). After examination of the DPR, it is decided to place the proposal before National Wetlands Committee (NWC) for their inputs under proviso 4(2) of Wetlands (Conservation and Management) Rules. 2017.

6. In this regard, it is therefore, requested to seek at least twelve weeks' time to submit the action taken report after due process.

*Ramesh*

(Dr. Ramesh Motipalli)  
Scientist 'F'

Tel. 011-20819338

Email: [ramesh.motipalli@nic.in](mailto:ramesh.motipalli@nic.in)

Item No.05

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.88/2023/EZ

Wildlife Society of Orissa

Applicant(s)

Versus

State of Odisha &amp; Ors.

Respondent(s)

Date of hearing: 16.07.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani, Adv. a/w  
Mr. Ashutosh Padhy, Adv. (in Virtual Mode)

For Respondent(s) : Mr. Shakti Prasad Panda, AGA for R-1 to 6 & 8  
(in Virtual Mode),  
Mr. Apurba Ghosh, Adv. for R-9 & 10 (in Virtual Mode),  
Mr. Tarun Patnaik, ASC for R-12 (in Virtual Mode),  
Mr. Ashok Prasad, Adv. for R-13,  
Mr. Sibojyoti Chakraborty, Adv. for R-14 (in Virtual Mode)

**ORDER**

1. Mr. Sankar Prasad Pani, learned Counsel assisted by Mr. Ashutosh Padhy, learned Counsel is present (in Virtual Mode) on behalf of the Applicant.
2. Supplementary affidavit dated 25.09.2023 filed by the Applicant is taken on record on 26.09.2023. Along with this affidavit, photographs have been filed showing concrete structures and constructions made within the Tampara Lake as alleged by the Applicant. Photographs speak for itself.
3. The affidavit of the Collector and District Magistrate, Ganjam dated 25.09.2023 which was taken on record on 26.09.2023 states that further construction works have been stopped. It is also stated that the Collector and District Magistrate, Ganjam had constituted a Committee and its members had visited the site on 22.09.2023 and

the Committee Members opined that a detailed analysis on conservation/integrated management plan of Tampara Lake for maintaining its water quality and ecology is required.

4. Question is why have the constructions not been removed. It is quite beside the point that steps have been taken or contemplated by the Committee Members on conservation/integrated management plan of Tampara Lake but the massive concrete structures that are shown in and evidenced from the photographs filed by the Applicant, cannot be permitted to exist inside the Tampara Lake waters and its conservation area.
5. We, therefore, direct the Collector and District Magistrate, Ganjam to file his personal affidavit within four weeks showing what action has been taken for removal of the concrete structures standing inside the Tampara Lake waters and its conservation area.
6. Mr. Apurba Ghosh, learned Counsel appearing (in Virtual Mode) on behalf of the Respondent Nos.9 and 10, Ministry of Environment, Forests and Climate Change (MoEF&CC) has placed before us a letter addressed by the Scientist – 'F' dated 12.07.2024 to the Counsel stating therein that the **Proposal for development of tourism infrastructure at Tampara lake** has been granted approval by the Ministry of Tourism under Swadesh Darshan (Central Scheme) of Government of India vide Sanction Order dated 19.09.2016.
7. It is also mentioned in the letter that a modified D.P.R. (Detailed Project Report) of Coastal Circuit in Odisha under Swadesh Darshan scheme covering Gopalpur, Tampara, Barkul and Satapada has been received by the MoEF&CC and the same is being placed before the National Wetland Committee for their

inputs under proviso to Rule 4(2) of Wetlands (Conservation and Management) Rules, 2017. By this letter, Mr. Apurba Ghosh, learned Counsel has been instructed to seek at least 12 weeks time from this Tribunal.

8. Time as prayed, is therefore granted.
9. In the meantime, the Collector and District Magistrate, Ganjam is directed to file affidavit by 02.09.2024.
10. **List on 02.09.2024.**

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Arun Kumar Verma, EM**

July 16, 2024,  
Original Application No.88/2023/EZ  
SKB

## Annexure 6

Item No.07

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.88/2023/EZ

Wildlife Society of Orissa

Applicant(s)

Versus

State of Odisha &amp; Ors.

Respondent(s)

Date of hearing: 02.09.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani, Advocate a/w  
Mr. Ashutosh Padhy, Advocate (in Virtual Mode)

For Respondent(s): Mr. Shakti Prasad Panda, AGA for R-1-6 & 8,  
State Respondents (in Virtual Mode),  
Mr. Apurba Ghosh, Advocate for R-9&10,  
Mr. Tarun Patnaik, ASC for R-12 (in Virtual Mode),  
Mr. Ashok Prasad, Advocate for R-13 (in Virtual Mode),  
Mr. Sibojyoti Chakraborty, Advocate for R-14

**ORDER**

1. Mr. Sankar Prasad Pani, learned Counsel assisted by Mr. Ashutosh Padhy, learned Counsel is present (in Virtual Mode) for the Applicant.
2. Affidavit dated 30.08.2024 has been filed by the Respondent No.5, District Collector, Ganjam; the same is taken on record. Para 7 of this affidavit reads as under:

*7. That as intimated by the Special Secretary, Tourism Deptt., Govt. of Odisha, (1) the Tampara Lake project is funded under Central Swadesh Darshan scheme with the approval of Ministry of Tourism in 2016. (2) The State Wetland Authority recommended the proposal to the Ministry of Environment, Forest and Climate Change (MOEF&CC) for approval of the Tampara Wetland site under the provision to Rule 4(2) of the Wetland (Conservation & Management) Rule, 2017. This proposal is currently under active*

*consideration before the National Wetland Authority. (3) It would not be fair and just to demolish the structure made bona fide by the Government in Public interest and additionally, the Government may suffer irreparable and irretrievable losses which may not be rectifiable at a later stage. (4) That the alleged structure in question is a stilt structure with a pro environment design, allowing the free flow of lake water and causing a very minimal or no damage to the flora and fauna of Tampara lake.*

3. We direct the Ministry of Environment, Forest and Climate Change (MOEF&CC) to file its counter-affidavit in response to the averments of Para 7 of the affidavit of the District Collector, Ganjam. Let the affidavit be filed within four weeks.
4. Mr. Sankar Prasad Pani, learned Counsel for the Applicant may also file his rejoinder response, if any, within four weeks.
5. Mr. Tarun Patnaik, learned Additional Standing Counsel appearing (in Virtual Mode) on behalf of the Respondent No.12, Odisha Tourism Development Corporation, Panthanivas Bhubaneswar, prays for and is granted four weeks time for filing counter-affidavit.
6. **List on 21.10.2024.**

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Arun Kumar Verma, EM**

September 02, 2024,  
 Original Application No.88/2023/EZ  
 OM

**Minutes of the meeting held regarding the proposal for development of tourism Infrastructure at Tampara Lake, Ganjam, Odisha by Department of Tourism, Gov't. of Odisha on 12<sup>th</sup> September, 2024.**

A virtual meeting was held on 12<sup>th</sup> September, 2024 under the chairmanship of Additional Secretary, MoEF&CC, with the representatives from Ministry of Tourism, Government of India, Integrated Regional Office, MoEF&CC, Bhubaneshwar, Department of Tourism, Government of Odisha, Department of Environment, Forest & Climate Change, Government of Odisha, State Wetlands Authority, Odisha (SWAO), District Magistrate & Collector, District Ganjam, Divisional Forest Officer, Brahmapur Forest Division and Wetlands International South Asia (WISA) for consideration of proposal for Eco-tourism Development in Tampara Lake (a Ramsar site in Odisha) by Department of Tourism, Govt. of Odisha recommended by the SWAO vide letter dated 07.03.2024 **for post facto approval** under Rule 4 of the Wetlands (Conservation & Management) Rules, 2017. The list of participants is annexed as **Annexure-1**.

The chair welcomed the participants followed by presentation made by Scientist 'F' (Wetlands Division), MoEF&CC apprising the participants about the matter pending before the Hon'ble National Green Tribunal, Eastern Bench, at Kolkata, i.e., O.A. No. 88/2023, titled as Wildlife Society of Orissa vs. State of Odisha & Ors. The issue that arose in the aforesaid matter is that permanent construction has been done within no development zone at Tampara Lake, accounting for violation/non-compliance of the applicable Wetlands (Conservation & Management) Rules, 2017. Further, the details of designation of Tampara Lake as Ramsar Site and eco-tourism development plan recommended by the SWAO were presented. The following queries were also raised:

- Approvals/permissions granted and yet to be granted.
- Justification for not taking prior approval from MoEF&CC and other statutory activities.
- Construction activities undertaken and yet to be undertaken.
- Total project cost and Expenditure incurred till date on various activities.

Subsequently, Director, Department of Tourism, Government of Odisha has made a presentation on the proposal. It was inter-alia, appraised that the project in question has been granted approval by Ministry of Tourism under 'Swadesh Darshan' (central scheme) of Government of India vide sanction order dated 19.09.2016 to enhance the tourism experience of the area and ensure longer stay for tourists. It is a convergence project between the Odisha State Tourism Department and the Ministry of Tourism. The total project cost is Rs. 33.43 Crores, which includes the construction of eco-cottages, tourist reception centre, jetty, etc. The development work has been taken up in two phases, i.e., Phase 1; Tampara lake front development and Phase 2; Development of Eco-Cottages. It has been informed that the NGT matter (OA No. 88/2023) is against Phase-2, i.e., Development of Eco-Cottages. The queries raised by the ministry were also addressed.

**a. Approvals/permissions granted and yet to be granted with justification:**

Details	Dates
Project approved by Ministry of Tourism under <i>Swadesh Darshan</i> .	19.09.2016
Project entrusted with M/s EPIL	02.02.2022
Execution initiated at site by M/s EPIL	April, 2022
O.A. No. 88/2023 filed by Wildlife Society of Orissa (Construction work at site stopped)	02.08.2023
Forest Diversion application generated online- FP/OR/OTHERS/450739/2023 (Total area-4.119 Acre, Forest Land-0.697 Acre)	30.10.2023

Letter sent to State Wetland Authority seeking permission for development (Since structures apart from jetty are lying within 50 m from the water edge)	17.11.2023
---	------------

- It was informed that the Forest Clearance is under process and will be granted within three months.
- Permission for construction under Rule 4 of the Wetlands (Conservation & management) Rules, 2017 is required, therefore, the Department of Tourism, Govt. of Odisha has requested the SWAO to recommend the Eco-Tourism development proposal for post-facto approval from the Ministry of Environment, Forest & Climate Change (MoEF&CC) as the project is conceived keeping in mind the principles of 'wise-use' of wetlands under Rule 4 of the aforementioned Wetlands Rules, 2017.

**b. Construction activities undertaken and yet to be undertaken:**

- Deluxe cottages-10
  - ✓ 4 Cottages-RCC and brick work.
  - ✓ 6 Cottages-RCC work and brick work yet to be completed.
  - ✓ Finishing work yet to be undertaken
- Premium Cottages-10
  - ✓ 6 Cottages-RCC work completed
  - ✓ 4 Cottages- Plinth work completed
  - ✓ Finishing work yet to be undertake
- Villa Cottages
  - ✓ Foundation work complete
  - ✓ Finishing work yet to be undertake
- Tourist Reception Centre
  - ✓ RCC and Brick work completed
  - ✓ Finishing work yet to be undertake
- Other Components
  - ✓ Staff accommodation RCC and Brick work completed
  - ✓ Landscaping, illumination, and Jetty work yet to be undertaken

**c. Expenditure incurred till date:**

S.No.	Details	Amount in INR Cr.
1.	Total Cost of Project	22.92
2.	Expenditure done till date	17.16 (75%)
3.	Balance	5.76 (25%)

Further, during the discussion, DFO, Brahmapur informed that the forest land involved in the project is **0.697 Ha** wherein, permanent structures have been constructed, which is a **violation of the Forest Conservation Act.**

In view of the above, the following decisions were made:

1. DFO, Brahmapur shall submit a detailed note on the construction activities undertaken on the forest land, status of the post facto FC clearance and the requisite procedure for such violation/post facto cases.

2. As sought by the Joint Committee constituted by Hon'ble NGT in its report dated 22.09.2023, an Integrated Management Plan and proposed comprehensive Environment Management Plan shall be prepared by a third party/independent agency and submitted to DC Ganjam, who shall place it before the said Joint Committee for its recommendations.
3. Ministry of Tourism to provide details highlighting the components of the project sanctioned by them.
4. Department of Tourism, Government of Odisha shall submit details of various components of the project vis-a-vis those sanctioned by Ministry of Tourism, those sanctioned in other schemes along with their sanctioned budget, the expenditure incurred and latest photographs of all the construction works undertaken.
5. D.C Ganjam shall submit the justification for issuing the show-cause notice dated 23.09.2023 to the Addl. General Manager, M/s Engineering Projects India (Ltd.) along with its current status.

The meeting ended with thanks to all the participants.

\*\*\*\*\*

## Annexure-1

**LIST OF PARTICIPANTS**

<b>S.No.</b>	<b>Name</b>	<b>Designation</b>	<b>Organization</b>
1.	Dr. Amandeep Garg	Additional Secretary	MoEF&CC, GoI
2.	Dr. Ramesh Motipalli	Scientist 'F'	MoEF&CC (Wetlands Division)
3.	Mr. Pankaj Verma	Scientist 'E'	MoEF&CC (Wetlands Division)
4.	Dr. BD Shangningam Anal	Scientist 'B'	MoEF&CC (Wetlands Division)
5.	Mr. Chandan Singh	Consultant	MoEF&CC (Wetlands Division)
6.	Ms. Gauri Vashist	Legal Associate	MoEF&CC (Wetlands Division)
7.	Mr. Manish Gupta	Software Developer	MoEF&CC (Wetlands Division-NCSCM)
8.	Dr. Timir Haran Mahato	Scientist 'E'	IRO, MoEF&CC, Bhubaneshwar
9.	Mr. Ajeet Tyagi	Additional Director	Ministry of Tourism, GOI
10.	Mr. Samarth Verma	Director	Department of Tourism, Government of Odisha
11.	Mr. Ananta Vijaya Patnaik	Special Secretary	FE&CC Dept., Government of Odisha
12.	Dr. Anand Sasmal	Senior Scientist	FE&CC Dept., Government of Odisha
13.	Mr. Sunny Khokhar	Divisional Forest Officer, Brahmapur Forest Division	FE&CC Dept., Government of Odisha
14.	Mr. Dibya Jyoti Parida	Collector & District Magistrate, Ganjam	Govt. of Odisha
15.	Ms. Suchita Awasthi	National Project Coordinator	Wetlands International South Asia
16.	Ms. Bhuyashee Rajkumari	Programme Associate	Wetlands International South Asia
17.	Mr. Suddhabrata Chakraborty	Junior Forestry and Biodiversity Advisor	GIZ India

**Government of India  
Ministry of Tourism  
Destination Development Division  
(Swadesh Darshan Scheme)**

Transport Bhawan,  
1, Parliament Street,  
New Delhi-110001

**File No. SD-5/2/2018-SD**

**Date: 11.10.2024**

**Office Memorandum**

**Subject: Submission of requisite documents and comments of the Ministry of Tourism on the Minutes of the Meeting dated: 12.09.2024.**

This has reference to the Wetlands Division, Ministry of Environment, Forest and Climate Change (MoEFCC), Government of India e-mail dated: 05.10.2024 sharing the Minutes of the meeting held regarding the proposal for development of tourism Infrastructure at Tampara Lake, Ganjam, Odisha by Department of Tourism, Govt. of Odisha on 12th September, 2024.

2. In this connection, the undersigned is directed to highlight additional points/comments as discussed during the meeting for the consideration of MoEFCC to include the same in the Minutes. The same are submitted as under:

- (i) MoT has informed MoEF&CC and other participants that the project – “Development of Gopalpur, Barkul, Satapada and Tampara in Odisha” was sanctioned in 2016-17 for Rs.7649.04 lakh and subsequently revised to Rs.7081.66 lakh in August 2019. Further, MoT informed that the project has been reported Physically complete on 31.12.2023 by the State Government of Odisha. The Physical Completion Certificate & Utilisation Certificate has also been submitted to the Ministry of Tourism by the State Government.
- (ii) MoT highlighted that the component i.e. Development of Eco-Cottages under litigation in the NGT matter (OA No. 88/2023) were not part of the sanctioned project by the Ministry of Tourism. The same was also confirmed by the Deptt. of Tourism, State Government of Odisha stating that the construction of log huts/eco cottages on the lake premises is being undertaken by the SG of Odisha from its own funds.
- (iii) MoEFCC was requested that since the matter under litigation is directly linked with the construction undertaken by the SG of Odisha. The name of the Ministry of Tourism may be dropped from the respondent list.

3. Further, in reference to the Minutes the undersigned is directed to forward the following documents (**copy enclosed**) highlighting the components of the project sanctioned by MoT:

- i. Original Sanction order dated: 19.06.2016
- ii. Revised Sanction Order dated: 23.08.2019
- iii. Physical completion certificate dated: 31.07.2024
- iv. Utilisation Certificate dated: 30.07.2024

*S. Sarangi*

(Shovana Sarangi)

Asst. Director General (DDD)

**Enclosed as above**

To

Dr. Ramesh Motipalli  
Director (Scientist 'F')  
MoEF&CC (Wetlands Division)

**Copy to,**

- i. PS to Additional Secretary, Ministry of Environment, Forest and Climate Change.
- ii. PS to Additional Secretary (Tourism), Ministry of Tourism.
- iii. PS to Director (DDD), Ministry of Tourism
- iv. Regional Director (East), Indiatourism Kolkata, Ministry of Tourism

## PHYSICAL COMPLETION CERTIFICATE

(To be signed by Head of Implementing Agency and countersigned by Administrative Secretary of the State / UT Tourism Department)

1		Ministry of Tourism Government of India has sanctioned the project <b>Development of Coastal Circuit Gopalpur, Barkul, Satapada and Tampara in Odisha under Coastal Circuit</b> under Swadesh Darshan Scheme in Odisha. The details of the project are provided as under.				
S.N.	Item	Details (All Amounts are in Rs. in Lakh)				
1	Name of the Project	Development of Coastal Circuit Gopalpur, Barkul, Satapada and Tampara in Odisha under Coastal Circuit under Swadesh Darshan Scheme				
2	Original Sanction	Sanction No. 5-(02)/2016-SD Date : 19.09.2016 Amount in Rs. : 6565.53 Lakh				
3	Revised Sanction	Sanction No. 5-(02)/2016-SD Date : 23.08.2019 Amount in Rs. : 7081.66 Lakh				
4	Name of the Implementing Agency	Odisha Tourism Development Corporation Limited				
5	Tendered value of the Project	Rs. 6565.22 Lakh				
6	Amount released by the Ministry	Rs. 6727.60 Lakh				
7	Amount utilized by IA	Rs. 5947.72 Lakh				
8	Date of completion of all works	31.12.2023				
9	Component-wise total cost	SN	Sanctioned Project Components	Sanctioned Cost (Rs. in Lakh)	Tendered Amount (Rs. in Lakh)	Expenditure incurred till date (Rs. in Lakh)
		A	Gopalpur			
		1	Roads	288.86	1,757.64	288.28
		2	Tourist Reception Center	159.62		159.62
		3	Solid Waste Management	30.07		30.07
		4	Solar Street Lighting	81.00		81.00
		5	Water Sports Facilities			
		a	Sports Pool	76.33		76.33
		b	Cafeteria & Food Court	191.54		191.54
		c	Watch Tower	39.90		39.90
		d	Change room & cloak room	49.89		49.89
		e	Golf cart (12 seater)	41.34		31.40
		f	Golf cart (6 seater)	28.05		19.49
		g	Pathways	152.90		152.90
		h	Compound wall	124.30		124.30
		i	Pavement area	31.98		31.98
		j	Parking	78.08		78.08
		k	Landscaping	36.50		36.50
		l	External drain	18.40		17.38
		m	STP (50 KLD)	14.50		-
		n	Street furniture	6.40		15.13
		o	Gazebo	72.24		72.24
		6	Equipment			
		a	Water jet skies	129.68		113.96
		b	Speed boat (13 seater)	109.92		113.40
		c	Double sided banana boat	9.45	1.47	
		d	Water Zorbing ball	1.36	1.99	
		e	Great big mable	2.83	-	
		f	Charriot warbid 3	2.80	1.18	
		g	Band wagon	5.80	1.18	
		h	Formula 3	4.94	0.98	
		i	12" Funstation Trampoline	6.11	1.06	
			<b>Sub Total</b>	<b>1,794.79</b>	<b>1,757.64</b>	<b>1,731.24</b>
		B	Tampara			

Component-wise total cost	SN	Sanctioned Project Components	Sanctioned Cost (Rs. in Lakh)	Tendered Amount (Rs. in Lakh)	Expenditure incurred till date (Rs. in Lakh)	
	1	Roads	165.00	2,635.87	168.00	
	2	Big Jetty	300.96		210.15	
	3	Tourist Reception Centre	178.13		540.50	
	4	Solid Waste management	24.06		16.98	
	5	Solar Street Lighting	85.50		85.50	
	6	Solar lights (small)	28.00		28.00	
	7	Water Park				
	a	Public convenience & Tourist reception	159.62		159.62	
	b	Sports pool	59.37		-	
	c	Watch Tower	39.90		-	
	d	Change room cum cloak room	59.87		-	
	e	Service centre	59.87		-	
	f	Food court	159.62		159.62	
	g	OAT	192.50		192.50	
	h	Pathways	87.09		87.09	
	i	Compound wall	66.29		66.29	
	j	Pavement area	33.66		33.66	
	k	Parking	39.04		39.00	
	l	Landscaping	24.33		47.53	
	m	Stone embankment	4.49		4.49	
	n	SS railing	13.44		13.44	
	o	External drain	13.80		13.80	
	p	STP (50 KLD)	14.50		11.67	
	q	Street furniture	6.40		15.13	
	r	Gazebo	72.24		-	
	s	Water Zorbing ball	4.08		3.55	
	t	3 seater Kyak	7.41		17.80	
	u	HDPE Kayaks with paddles	3.83		-	
	v	3 seater HDPE canoe	7.41		5.50	
	w	Double sided banana boat	8.40		11.76	
	x	12" funstation trampoline	6.11		2.12	
	y	Golf cart (12 seater)	41.34		31.40	
	z	Golf cart (6 seater)	28.04		19.49	
	8	Enhancement of water sports				
	a	Jetty	9.92		9.92	
	b	Water Jet Skies	64.84		57.00	
	c	Speed Boat (13 seater)	109.91		113.40	
	9	Basic infrastructure for eco resorts				
	a	Boundary wall/ fencing	28.80		-	
	b	Site development, promenade & beautification	237.50		319.65	
	c	Landscaping	89.89		-	
	d	Tourist amenities at the beach (toilet, utility kiosks, beach furniture)	32.90		-	
	e	Pathways	90.00		146.32	
		<b>Sub Total</b>	<b>2,658.06</b>		<b>2,635.87</b>	<b>2,630.87</b>
	<b>C</b>				<b>Barkul</b>	
	1	Road Enhancement	172.41		152.93	152.93
	2	Solid Waste management	24.06		20.06	16.98
	3	Solar Street Lighting small	21.00		9.74	9.74
	4	Solar Street Lighting	67.50		67.50	70.27
	5	STP (10 KLD)	15.38		13.90	13.90
	6	Jetty (Floating jetty)	62.00		44.12	44.12
	7	Water Sports Enhancement				
	a	Double sided banana boat	10.50		14.70	14.70
	b	Water Zorbing ball	0.27		0.71	0.71
	c	Great big mable	5.64		8.50	8.50
	d	Charriot warbid 3	5.64	5.90	5.90	
	e	Band wagon	5.80	5.90	5.90	
	f	Formula 3	4.94	4.90	4.90	

Component-wise total cost	SN	Sanctioned Project Components	Sanctioned Cost (Rs. in Lakh)	Tendered Amount (Rs. in Lakh)	Expenditure incurred till date (Rs. in Lakh)
	g	12" Funstation Trampoline	6.11	2.12	2.12
	h	Golf cart (12 seater)	20.67	15.70	15.70
	i	Golf cart (6 seater)	14.03	9.74	9.74
	j	External drain	14.00	-	-
	k	Gazebo	36.20	36.20	36.20
	l	Musical fountain	248.00	334.18	191.94
	m	Floating restaurant	737.00	640.50	256.20
	8	Cruise boats (40 seater)- 1 Nos	180.00	190.31	152.25
		<b>Sub Total</b>	<b>1,651.15</b>	<b>1,577.62</b>	<b>1,012.71</b>
	D	<b>Satpada</b>			
	1	Jetty for Speed Boat	15.50	15.50	15.50
	2	Roads	88.00	74.07	74.07
	3	Solar Street Light	45.00	42.29	41.39
	4	Tourist Reception Center & Public Convenience	127.70	108.13	108.13
	5	Solid Waste management	18.04	20.06	16.98
	6	Solar Street light (small)	63.00	40.60	40.60
	7	Cruise boats (40 seater)- 1 No	180.00	190.31	152.25
	8	Gazebos- 5 Nos	36.20	36.20	36.20
		<b>Sub Total</b>	<b>573.44</b>	<b>527.16</b>	<b>485.11</b>
	E	<b>Signages (Circuit wide)</b>	<b>67.00</b>	<b>66.94</b>	<b>66.94</b>
		<b>Sub Total</b>	<b>67.00</b>	<b>66.94</b>	<b>66.94</b>
		<b>Total (A to E)</b>	<b>6,744.44</b>	<b>6,565.22</b>	<b>5,926.87</b>
		<b>Add 3% Contingency charges</b>	<b>202.33</b>	<b>-</b>	<b>-</b>
		<b>Add 2% Consultancy charges</b>	<b>134.89</b>	<b>-</b>	<b>20.85</b>
		<b>Grand Total</b>	<b>7,081.66</b>	<b>6,565.22</b>	<b>5,947.72</b>
10	Whether State/ UT was required to bear any cost as part of the approval of the Project ? If yes, details of the component and the cost borne by the State/ UT.				NO
2	This is to further certify that:				
	(i)	The above project is physically complete in all respects including all components as per sanction / revised sanction order and as per the specifications agreed upon at the stage of project approval			
	(ii)	The project has been implemented as per the Scheme guideline and directions given by the Ministry from time to time			
	(iii)	The Contractor(s) have handed over the project to the Implementation Agency/ State/ UT agencies			
3	The State Government/UT Administration hereby undertakes that the facility and the land on which the project has been executed will not be transferred/sold/alienated in any manner what so ever without the written consent and prior approval of the Ministry of Tourism, Government of India ; and facilities created shall be used only for tourism purposes.				

Managing Director, OTDC

Managing Director  
O.T.D.C. Limited

(Contractor's Signature)

Addl. Chief Secretary to Govt.  
Tourism Department

Place: Bhubaneswar  
Date: 31/07/2024

Addl. Chief Secretary to Govt.  
Tourism Department

**GFR 12-C**

[(See Rule 239)]

**FORM OF UTILIZATION CERTIFICATE (FOR STATE GOVERNMENTS)****(Where expenditure incurred by Govt. bodies only)**


Sl. No	Letter No. and Date	Amount	
1	Letter No. 5-(02)/2016-SD Dt.19.09.2016		Certified that out of Rs.67.276 Cr. of grants received during the year 2016-17 & 2018-19 in favour of Department of Tourism, Govt.of Odisha against Sanction Order No.5-(02)/2016-SD Dt.19.09.2016, as detail given in the margin, a sum of Rs.59.477 Cr. has been utilized for the propose of Development of Coastal Circuit Gopalpur, Barkul, Satapada and Tampara in Odisha under Swadesh Darshan Scheme for which it was sanctioned and that out of the balance of Rs.7.799 Cr. remaining unutilized as on 31.12.2023.
	1 <sup>st</sup> Instalment dt.19.09.2016	Rs.15.298 Cr.	
	2 <sup>nd</sup> Instalment dt.27.03.2019	Rs.22.309 Cr.	
	3 <sup>rd</sup> Instalment dt.30.04.2020	Rs.15.352 Cr.	
	3 <sup>rd</sup> Instalment (Balance) dt.05.08.2021	Rs. 3.694 Cr.	
	4 <sup>th</sup> Instalment dt.02.03.2022	Rs. 6.909 Cr.	
	4 <sup>th</sup> Instalment (Balance) dt.27.03.2023	Rs. 3.714 Cr.	
	Total	Rs.67.276 Cr.	

2. Certified that we have satisfied ourselves that the conditions on which the grants-in-aid was sanctioned have been duly fulfilled/ are being fulfilled and that we have exercised the following checks to see that the money was actually utilized for the propose for which it was sanctioned

Kinds of Checks exercised:

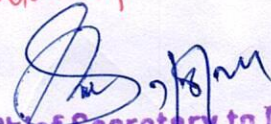
Utilization Certificate submitted by the executing agency i.e. OTDC

  
30/07/24  
Suptd. Engineer  
**SUPERINTENDING ENGINEER**  
**O.T.D.C. Ltd.**

  
30/7/24  
Divn. Manager (Finance)  
**Divisional Manager (Finance)**  
**O.T.D.C. Ltd.**  
**Bhubaneswar**

*Countersigned*

  
**Director**  
**Tourism Department**

  
**Addl. Chief Secretary to Govt.**  
**Tourism Department**

## Project Update - Swadesh Darshan

Date: 30.07.2024

SN	Sanctioned Project Components	Sanctioned Cost (Rs. in Lakh)	Tendered Amount (Rs. in Lakh)	Stipulated Completion Timeline	Progress Mapping			Reason for Delay (if any)	
					Expenditure incurred till date (Rs. in Lakh)	Actual Physical progress (%)	Expected completion date		
I	II	III	iv	v	1	2	3	4	
A	Gopalpur								
1	Roads	288.86	1,757.64	Completed	288.28	100%	Completed		
2	Tourist Reception Center	159.62		Completed	159.62	100%	Completed		
3	Solid Waste Management	30.07		Completed	30.07	100%	Completed		
4	Solar Street Lighting	81.00		Completed	81.00	100%	Completed		
5	Water Sports Facilities								
a	Sports Pool	76.33		Completed	76.33	100%	Completed		
b	Cafeteria & Food Court	191.54		Completed	191.54	100%	Completed		
c	Watch Tower	39.90		Completed	39.90	100%	Completed		
d	Change room & cloak room	49.89		Completed	49.89	100%	Completed		
e	Golf cart (12 seater)	41.34		Completed	31.40	100%	Completed		
f	Golf cart (6 seater)	28.05		Completed	19.49	100%	Completed		
g	Pathways	152.90		Completed	152.90	100%	Completed		
h	Compound wall	124.30		Completed	124.30	100%	Completed		
i	Pavement area	31.98		Completed	31.98	100%	Completed		
j	Parking	78.08		Completed	78.08	100%	Completed		
k	Landscaping	36.50		Completed	36.50	100%	Completed		
l	External drain	18.40		Completed	17.38	100%	Completed		
m	STP (50 KLD)	14.50			-	0%			
n	Street furniture	6.40		Completed	15.13	100%	Completed		
o	Gazebo	72.24		Completed	72.24	100%	Completed		
6	Equipment								
a	Water jet skies	129.68		Completed	113.96	100%	Completed		
b	Speed boat (13 seater)	109.92		Completed	113.40	100%	Completed		
c	Double sided banana boat	9.45	Completed	1.47	100%	Completed			

*[Signature]*  
 Divisional Manager (Finance)  
 O.T.D.C. Ltd.  
 Bhubaneswar

*[Signature]* 30/07/24  
 SUPERINTENDING ENGINEER  
 O.T.D.C. Ltd.

*[Signature]*  
 Director  
 Tourism Department

SN	Sanctioned Project Components	Sanctioned Cost (Rs. in Lakh)	Tendered Amount (Rs. in Lakh)	Stipulated Completion Timeline	Progress Mapping			Reson for Delay (if any)
					Expenditure incurred till date (Rs. in Lakh)	Actual Physical progress (%)	Expected completion date	
d	Water Zorbing ball	1.36		Completed	1.99	100%	Completed	
e	Great big mable	2.83			-	0%	Completed	
f	Charriot warbid 3	2.80		Completed	1.18	100%	Completed	
g	Band wagon	5.80		Completed	1.18	100%	Completed	
h	Formula 3	4.94		Completed	0.98	100%	Completed	
i	12" Funstation Trampoline	6.11		Completed	1.06	100%	Completed	
<b>Sub Total</b>		<b>1,794.79</b>	<b>1,757.64</b>		<b>1,731.24</b>			
<b>B</b>	<b>Tampara</b>							
1	Roads	165.00		Completed	168.00	100%	Completed	
2	Big Jetty	300.96		Completed	210.15	100%	Completed	
3	Tourist Reception Centre	178.13		Completed	540.50	100%	Completed	
4	Solid Waste management	24.06		Completed	16.98	100%	Completed	
5	Solar Street Lighting	85.50		Completed	85.50	100%	Completed	
6	Solar lights (small)	28.00		Completed	28.00	100%	Completed	
7	Water Park							
a	Public convenience & Tourist reception	159.62		Completed	159.62	100%	Completed	
b	Sports pool	59.37		Completed	-	100%	Completed	
c	Watch Tower	39.90			-	0%	Completed	
d	Change room cum cloak room	59.87		Completed	-	100%	Completed	
e	Service centre	59.87		Completed	-	100%	Completed	
f	Food court	159.62		Completed	159.62	100%	Completed	
g	OAT	192.50		Completed	192.50	100%	Completed	
h	Pathways	87.09		Completed	87.09	100%	Completed	
i	Compound wall	66.29		Completed	66.29	100%	Completed	
j	Pavement area	33.66		Completed	33.66	100%	Completed	
k	Parking	39.04		Completed	39.00	100%	Completed	
l	Landscaping	24.33		Completed	47.53	100%	Completed	
m	Stone embankment	4.49		Completed	4.49	100%	Completed	

*J. Singh*  
20/07/24  
Divisional Manager(Finance)  
O.T.D.C.Ltd.  
Bhubaneswar

*A. K.*  
20/07/24  
SUPERINTENDING ENGINEER  
O.T.D.C. Ltd.

*P. K.*  
Director  
Tourism Department

SN	Sanctioned Project Components	Sanctioned Cost (Rs. in Lakh)	Tendered Amount (Rs. in Lakh)	Stipulated Completion Timeline	Progress Mapping			Reason for Delay (if any)
					Expenditure incurred till date (Rs. in Lakh)	Actual Physical progress (%)	Expected completion date	
n	SS railing	13.44	2,635.87	Completed	13.44	100%	Completed	
o	External drain	13.80		Completed	13.80	100%	Completed	
p	STP (50 KLD)	14.50		Completed	11.67	100%	Completed	
q	Street furniture	6.40		Completed	15.13	100%	Completed	
r	Gazebo	72.24			-	0%	Completed	
s	Water Zorbing ball	4.08		Completed	3.55	100%	Completed	
t	3 seater Kyak	7.41		Completed	17.80	100%	Completed	
u	HDPE Kayaks with paddles	3.83			-	0%	Completed	
v	3 seater HDPE canoe	7.41		Completed	5.50	100%	Completed	
w	Double sided banana boat	8.40		Completed	11.76	100%	Completed	
x	12" funstation trampoline	6.11		Completed	2.12	100%	Completed	
y	Golf cart (12 seater)	41.34		Completed	31.40	100%	Completed	
z	Golf cart (6 seater)	28.04		Completed	19.49	100%	Completed	
8	Enhancement of water sports							
a	Jetty	9.92		Completed	9.92	100%	Completed	
b	Water Jet Skies	64.84		Completed	57.00	100%	Completed	
c	Speed Boat (13 seater)	109.91		Completed	113.40	100%	Completed	
9	Basic infrastructure for eco resorts		Completed			Completed		
a	Boundary wall/ fencing	28.80		-	0%	Completed		
b	Site development, promenade & beautification	237.50	Completed	319.65	100%	Completed		
c	Landscaping	89.89		-	0%	Completed		
d	Tourist amenities at the beach (toilet, utility kiosks, beach furniture)	32.90		-	0%	Completed		
e	Pathways	90.00	Completed	146.32	100%	Completed		
	<b>Sub Total</b>	<b>2,658.06</b>	<b>2,635.87</b>		<b>2,630.87</b>			
C	Barkul							
1	Road Enhancement	172.41	152.93	Completed	152.93	100%	Completed	

*[Signature]*  
20/10/24  
Divisional Manager(Finance)  
O.T.D.C.Ltd.  
Bhubaneswar

*[Signature]*  
20/10/24  
SUPERINTENDING ENGINEER  
O.T.D.C. Ltd.

*[Signature]*  
Director  
Tourism Department

SN	Sanctioned Project Components	Sanctioned Cost (Rs. in Lakh)	Tendered Amount (Rs. in Lakh)	Stipulated Completion Timeline	Progress Mapping			Reason for Delay (if any)
					Expenditure incurred till date (Rs. in Lakh)	Actual Physical progress (%)	Expected completion date	
2	Solid Waste management	24.06	20.06	Completed	16.98	100%	Completed	
3	Solar Street Lighting small	21.00	9.74	Completed	9.74	100%	Completed	
4	Solar Street Lighting	67.50	67.50	Completed	70.27	100%	Completed	
5	STP (10 KLD)	15.38	13.90	Completed	13.90	100%	Completed	
6	Jetty (Floating jetty)	62.00	44.12	Completed	44.12	100%	Completed	
7	Water Sports Enhancement							
a	Double sided banana boat	10.50	14.70	Completed	14.70	100%	Completed	
b	Water Zorbing ball	0.27	0.71	Completed	0.71	100%	Completed	
c	Great big mable	5.64	8.50	Completed	8.50	100%	Completed	
d	Charriot warbid 3	5.64	5.90	Completed	5.90	100%	Completed	
e	Band wagon	5.80	5.90	Completed	5.90	100%	Completed	
f	Formula 3	4.94	4.90	Completed	4.90	100%	Completed	
g	12" Funstation Trampoline	6.11	2.12	Completed	2.12	100%	Completed	
h	Golf cart (12 seater)	20.67	15.70	Completed	15.70	100%	Completed	
i	Golf cart (6 seater)	14.03	9.74	Completed	9.74	100%	Completed	
j	External drain	14.00	-		-	0%		
k	Gazebo	36.20	36.20	Completed	36.20	100%	Completed	
l	Musical fountain	248.00	334.18		191.94	70%		
m	Floating restaurant	737.00	640.50		256.20	50%		
8	Cruise boats (40 seater)- 1 Nos	180.00	190.31	Completed	152.25	100%	Completed	
<b>Sub Total</b>		<b>1,651.15</b>	<b>1,577.62</b>		<b>1,012.71</b>			
<b>D</b>	<b>Satapada</b>							
1	Jetty for Speed Boat	15.50	15.50	Completed	15.50	100%	Completed	
2	Roads	88.00	74.07	Completed	74.07	100%	Completed	
3	Solar Street Light	45.00	42.29	Completed	41.39	100%	Completed	
4	Tourist Reception Center & Public Convenience	127.70	108.13	Completed	108.13	100%	Completed	
5	Solid Waste management	18.04	20.06	Completed	16.98	100%	Completed	
6	Solar Street light (small)	63.00	40.60	Completed	40.60	100%	Completed	

*Shilpi*  
30/7/24  
Divisional Manager(Finance)  
O.T.D.C.Ltd.  
Bhubaneswar

*Shilpi*  
30/7/24  
SUPERINTENDING ENGINEER  
O.T.D.C. Ltd.

*Shilpi*  
Director  
Tourism Department

SN	Sanctioned Project Components	Sanctioned Cost (Rs. in Lakh)	Tendered Amount (Rs. in Lakh)	Stipulated Completion Timeline	Progress Mapping			Reason for Delay (if any)
					Expenditure incurred till date (Rs. in Lakh)	Actual Physical progress (%)	Expected completion date	
7	Cruise boats (40 seater)- 1 No	180.00	190.31	Completed	152.25	100%	Completed	
8	Gazebos- 5 Nos	36.20	36.20	Completed	36.20	100%	Completed	
	Sub Total	573.44	527.16		485.11			
E	Signages (Circuit wide)	67.00	66.94	Completed	66.94	100%	Completed	
	Sub Total	67.00	66.94		66.94			
	Total (A+B+C+D+E)	6,744.44	6,565.22		5,926.87			
	a) Add 3% Contingency charges	202.33	-		-			
	b) Add 2% Consultancy charges	134.89	-		20.85			
	Grand Total	7,081.66	6,565.22		5,947.72			
	c) State Supervision Charges (3%)	202.33	-		177.81			
	State Share GST on (a+b+c)	64.75	-		35.90			
	Total Expenses	7,348.74	6,565.22		6,161.43			

DM (Finance), OTDC

Divisional Manager(Finance)  
O.T.D.C.Ltd.  
Bhubaneswar

S.E., OTDC

SUPERINTENDING ENGINEER  
O.T.D.C. Ltd.

Director, Tourism

Director  
Tourism Department

**Government of India  
Ministry of Tourism  
(Swadesh Darshan Division)**

Transport Bhawan  
1, Parliament Street  
New Delhi:110001

File No.5-(02)/2016-SD

Dated: 23.08.2019

The Pay and Accounts Officer  
Ministry of Tourism,  
C-1, Hutments, Dalhousie Road  
New Delhi - 110 011.

**Subject: Revised sanction for the project 'Development of Coastal Circuit Gopalpur, Barkul, Satapada and Tampara in Odisha under Coastal Circuit under Swadesh Darshan Scheme'.**

Sir,

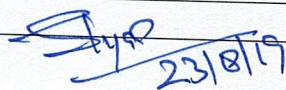
This is in continuation of this Ministry's sanction letters of even number dated 19.09.2016 & 14.03.2019 thereby sanctioning an amount of Rs.7649.04 lakh and releasing an amount of Rs.3760.69 lakh as 1<sup>st</sup> and part of 2<sup>nd</sup> instalments for the project "Development of Coastal Circuit Gopalpur, Barkul, Satapada and Tampara in Odisha under Coastal Circuit under Swadesh Darshan Scheme". The project cost has now reduced from **Rs.7649.04 lakh to Rs.7081.66 lakh.**

2. I am directed to refer to the revised Detailed Project Report submitted by Government of Odisha and to convey the sanction of the President of India for the under mentioned revised components:

		(Rs. in Lakhs)
S.No.	Name of the component	Revised Amount
<b>A.</b>	<b>Gopalpur</b>	
1.	Roads	288.86
2.	Tourist reception centre	159.62
3.	Solid waste management	30.07
4.	Solar street lighting	81.00
5.	Water Sports Facilities	
a.	Sports pool	76.33
b.	Cafeteria & Food court	191.54
c.	Watch tower	39.90
d.	Change room & cloak room	49.89
e.	Golf cart (12 seater)	41.34
f.	Golf cart (6 seater)	28.05
g.	Pathways	152.90
h.	Compound wall	124.30

*[Signature]*  
23/8/2019

i.	Pavement area	31.98
j.	Parking	78.08
k.	Landscaping	36.50
l.	External drain	18.40
m.	STP (50 KLD)	14.50
n.	Street furniture	6.40
o.	Gazebo	72.24
6.	Equipment	
a.	Water jet skies	129.68
b.	Speed boat (13 seater)	109.92
c.	Double sided banana boat	9.45
d.	Water Zorbing ball	1.36
e.	Great big mable	2.83
f.	Charriot warbid 3	2.80
g.	Band wagon	5.80
h.	Formula 3	4.94
i.	12' Funstation trampoline	6.11
	<b>Sub Total</b>	<b>1794.79</b>
<b>B.</b>	<b>Tampara</b>	
1.	Roads	165.00
2.	Big jetty	300.96
3.	Tourist reception centre	178.13
4.	Solid waste management	24.06
5.	Solar street lighting	85.50
6.	Solar lights (small)	28.00
7.	Water park	
a.	Public convenience & Tourist reception	159.62
b.	Sports pool	59.37
c.	Watch tower	39.90
d.	Change room cum cloak room	59.87
e.	Service centre	59.87
f.	Food court	159.62
g.	OAT	192.50
h.	Pathways	87.09
i.	Compound wall	66.29
j.	Pavement area	33.66
k.	Parking	39.04
l.	Landscaping	24.33
m.	Stone embankment	4.49
n.	SS railing	13.44
o.	External drain	13.80
p.	STP (50 KLD)	14.50
q.	Street furniture	6.40
r.	Gazebo	72.24
s.	Water zorbing ball	4.08


  
 23/8/19

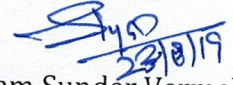
t.	3 seater Kayak	7.41
u.	HDPE Kayaks with paddles	3.83
v.	3 seater HDPE canoe	7.41
w.	Double sided banana boat	8.40
x.	12" funstation trampoline	6.11
y.	Golf cart (12 seater)	41.34
z.	Golf cart (6 seater)	28.04
8.	Enhancement of water sports	
a.	Jetty	9.92
b.	Water Jet Skies	64.84
c.	Speed Boat (13 seater)	109.91
9.	Basic infrastructure for eco resorts	
a.	Boundary wall/fencing	28.80
b.	Site development,promenade & beautification	237.50
c.	Landscaping	89.89
d.	Tourist amenities at the beach (toilet, utility kiosks, beach furniture)	32.90
e.	Pathways	90.00
	<b>Sub Total</b>	<b>2658.06</b>
<b>C.</b>	<b>Barkul</b>	
1.	Road enhancement	172.41
2.	Solid waste management	24.06
3.	Solar street light small	21.00
4.	Solar street light	67.50
5.	STP (10 KLD)	15.38
6.	Jetty (Floating jetty)	62.00
7.	Water sports enhancement	
a.	Double sided banana boat	10.50
b.	Water zorbing ball	0.27
c.	Great big mable	5.64
d.	Charriot warbid 3	5.64
e.	Band wagon	5.80
f.	Formula 3	4.94
g.	12" Funstation Trampoline	6.11
h.	Golf cart (12 seater)	20.67
i.	Golf cart (6 seater)	14.03
j.	External drain	14.00
k.	Gazebo	36.20
l.	Musical fountain	248.00
m.	Floating restaurant	737.00
8.	Cruise boats (40 seater)- 1 Nos	180.00
	<b>Sub Total</b>	<b>1651.15</b>
<b>D.</b>	<b>Satpada</b>	
1.	Jetty for speed boat	15.50
2.	Roads	88.00

*Handwritten signature and date*  
23/01/19

3.	Solar street light	45.00
4.	Tourist reception centre & public convenience	127.70
5.	Solid waste management	18.04
6.	Solar street light (small)	63.00
7.	Cruise boats (40 seater)- 1 No	180.00
8.	Gazebos- 5 Nos	36.20
	<b>Sub Total</b>	<b>573.44</b>
<b>E.</b>	<b>Signages (Circuit wide)</b>	67.00
	<b>Total- A to E</b>	<b>6744.44</b>
	Add 3% Contingency charges	202.33
	Add 2% Consultancy charges	134.89
	<b>Total Project Cost</b>	<b>7081.66</b>

3. The total cost of the project has reduced from **Rs.7649.04 lakh to Rs.7081.66 lakh. Rs. 3760.69 lakh** has already been released for this project. The revised project will be recorded in the list of projects sanction in 2016-17.
4. Other terms and conditions remain the same as conveyed vide earlier letters of even number dated 19.09.2016.
5. This issues with the concurrence of IF vide their U.O. No. 670 dated 13.08.2019.

Yours faithfully,



(Shyam Sunder Verma)

Under Secretary to the Govt. of India

**Copy to:-**

1. Secretary (Tourism), Government of Odisha
2. Director (Tourism), Government of Odisha
3. Accountant General, Government of Odisha
4. Pay & Accounts Officer, Ministry of Tourism, C-1 Hutments, New Delhi.
5. Integrated Finance, Ministry of Tourism, Transport Bhavan,1, Parliament Street, New Delhi .
6. Principal Director of Audit, CW&M, New Delhi
7. Regional Director, India Tourism, New Delhi.
8. DDO/AO (Budget & Accounts Section), Ministry of Tourism, C-1 Hutments, Dalhousie, Road, New Delhi.
9. Chief Financial Controller, Ministry of Tourism
10. Sanction File.



(Bharti Sharma)

Asstt. DG (Swadesh Darshan)

Government of India  
Ministry of Tourism  
(Swadesh Darshan Division)

Transport Bhawan  
1, Parliament Street  
New Delhi: 110001

File No. 5-(02)/2016-SD

Dated: 19.09.2016

The Pay and Accounts Officer,  
Ministry of Tourism,  
C-I, Hutments, Dalhousie Road,  
New Delhi – 110 0011.

SUBJECT: Development of Coastal Circuit Gopalpur, Barkul, Satapada and Tamparain Odisha under Coastal Circuit under Swadesh Darshan Scheme.

Sir,

I am directed to refer to the project proposal submitted by Director & Addl. Secretary Odisha Tourism Development Corporation and to convey the sanction of the President of India for the project 'Development of Coastal Circuit Gopalpur, Barkul, Satapada and Tampara' under Coastal Circuit of Swadesh Darshan Scheme with Central Financial Assistance of **Rs.7649.04lakh** (Rupees Seventy Six Crore Forty Nine Lakh and Four Thousand only ) and release of first installment of **Rs.1529.80 lakh** (Rupees Fifteen Crore Twenty Nine Lakh and Eighty Thousand Only) (20% of Sanctioned CFA) for the under mentioned components:

(Rs. in Lakh)

S.No.	Name of the component	Amount Recommd.
A.	<b>GOPALPUR</b>	
1.	Roads	288.86
2.	Water Sports	1194.94
3.	Tourist Reception Center	159.62
4.	Sand Art Part + Marine Museum	626.75
5.	Solid Waste management	30.07
6.	Solar Street Lighting	81.00
	Sub Total	2381.24
B.	<b>TAMARA</b>	
1.	Roads	165.00
2.	Big Jetty	300.96
3.	Water Park	2141.73

4.	Enhancement of Water Sports	184.67
5.	Eco-Cottages	235.19
6.	Tourist Reception Center	178.13
7.	Solid Waste management	24.06
8.	Solar Street Lighting	85.50
9.	Solar lights small	28.00
	Sub Total	3343.24
C.	<b>BARKUL</b>	
1.	Road Enhancement	172.41
2.	Jetty for ferry ride	150.48
3.	Floating Restaurant	432.25
4.	Water Sports Enhancement	104.14
5.	Solid Waste management	24.06
6.	Solar Street Lighting small	21.00
7.	Solar Street Lighting	67.50
8.	Sewerage Treatment Plant	15.38
	Sub Total	987.22
D.	<b>SATAPADA</b>	
1.	Jetty for ferry ride	150.48
2.	Jetty for Speed Boats	15.50
3.	Roads 4mt. wide	88.00
4.	Solar Street Lighting	45.00
5.	Tourist Reception Center + Public Convenience	127.70
6.	Solid Waste management	18.04
7.	Sewerage Treatment plant	15.38
8.	Solar Street	63.00
	Sub Total	523.10
E.	<b>AMENITIES</b>	
1.	Signage	50.00
	Sub Total	50.00
	Total – A to E	<b>7284.8</b>
	Architecture Fees (2%)	145.696
	Contingencies (3%)	218.544
	<b>Grand Total</b>	<b>7649.04</b>

2. The sanction of the President of India is also accorded to the release of **Rs.1529.80 lakh** (Rupees Fifteen Crore Twenty Nine Lakh and Eighty Thousand Only) i.e. 20% of CFA as first installment in advance for starting the work to the Odisha Tourism Development Corporation (OTDC). The Payment will be arranged by Drawing and Disbursing Officer of the Ministry of Tourism by presenting a bill to Pay and Accounts Officer, Ministry of Tourism for electronic transfer of funds in favour of Orissa

Pay and Accounts Officer, Ministry of Tourism for electronic transfer of funds in favour of Orissa Tourism Development Corporation (OTDC) in the Account No. 50100181739163 of HDFC Bank, 1<sup>st</sup> Floor, Hotel Mayur Building, P.S. Road, Gangtok, Sikkim having IFSC code HDFC0001455.

3. The Odisha Tourism Development Corporation (OTDC) has certified that no utilization certificate is pending in respect of grant in aid released by the Central Govt. in respect of all the schemes/projects/programs of Ministry of Tourism.
4. The Odisha Tourism Development Corporation will execute the project and shall have to commence the work immediately to ensure timely utilization of funds and to avoid escalation of cost. The project should be commissioned within a maximum period of 24 months from the date issue of sanction and any cost escalation on account of delay etc. would be met by the OTDC/State Government and no reimbursement will be made by the Central Government on this account.
5. The State Government of Odisha shall make land for the project available free of cost and also render all possible assistance for completion of the project on time. No portion of the sanctioned project should be executed /implemented on land/property owned by private individual or trust.
6. The Secretary Tourism, Govt. of Odisha will be the nodal officer for implementation and monitoring of the project. The State Government of Odisha shall set up a Monitoring Committee headed by Pr. Secretary/Secretary (Tourism) Odisha with a Member from the Ministry of Tourism and the Implementing agency to monitor physical and financial progress of the sanctioned project and submit the progress report to Ministry of Tourism on quarterly basis.
7. The executing agency shall put in place the mandatory facilities for barrier free access by physically disabled persons.
8. The Central Financial Assistance will be utilized for the purpose for which funds are released. Odisha Tourism Development Corporation / State Government of Odisha shall not rent/lease or transfer the property without the permission of the Ministry of Tourism Government of India.
9. The Odisha Tourism Development Corporation / State Government of Odisha would undertake the responsibility for maintenance and management of facilities for which the funds are released and no reimbursement on account of losses incurred, if any, would be made by the Central Government.
10. The Odisha Tourism Development Corporation / State Government of Odisha shall follow PWD Schedule of rates and also follow all codal formalities while executing the project. The State Government would take all necessary clearances which are required as per prevailing rules and regulations including relating to environment, forest & pollution control before undertaking this project.
11. The second/final instalment of CFA will be released on receipt of utilization certificate of 1<sup>st</sup> instalment of central financial assistance released for the project.

12. The Odisha Tourism Development Corporation / State Government of Odisha shall regularly furnish the quarterly statement of progress of work and expenditure incurred to the Central Govt., Ministry of Tourism. The final installment will be released in the form of reimbursement on receipt of Utilization Certificate for the total amount of Central financial assistance sanctioned for the project, details of contribution made by the State Government towards State component, Completion/Commissioning Certificate to the effect that the project has been completed as per the original plan, drawing, blue print etc., approved by the Central Government and the State Government has followed all the codal formalities while executing the project, Management Agreement for proper upkeep, maintenance and operation of the asset created and Undertaking that the facility and the land on which the project has been constructed out of Central financial assistance will not be transferred/sold/alienated without the approval of the Ministry of Tourism, Government of India.
13. The executing agency will not keep the amount released by Central Government unutilized for more than six months. In case the funds cannot be utilized by such time the same will have to be surrendered to Central Government with interest or their formal approval should be taken to transfer/adjust the amount against other Central financially assisted projects.
14. Commercial Quotes etc. furnished along with the project proposal should not be deemed as accepted by Government of India. The Executing Agency/State Government shall follow the codal procedures of inviting tenders etc. while actually awarding the work for execution.
15. The assets acquired wholly or substantially out of CFA except those declared as obsolete and unserviceable or condemned in accordance with the procedure laid down in GFR shall not be disposed of without obtaining the prior approval of the authority which sanctioned the Central Financial Assistance.
16. The Odisha Tourism Development Corporation will maintain subsidiary account of the Government grant and furnish to the Accounts Officer a set of audited statement of accounts. These audited statement of accounts should required to be furnished after utilization of the grants-in-aid or whenever called for.
17. The accounts of all grantee Institutions or Organizations shall be open to inspection by the sanctioning Authority and audit, both by the Comptroller and Auditor-General of India under the provision of CAG (DPC) Act 1971 and internal audit by the Principal Accounts Office of the Ministry or Department
18. The expenditure involved is debitale to Demand No.88-Tourism; 3452-Tourism (Major Head), 01-Tourist Infrastructure (Sub-Major Head), 01-101-Tourist Centres (Minor Head), 14-Swadesh Darshan – Integrated Development of Theme-Based Tourist Circuit, 14.00.31 Grants in Aid General for the year 2016-17 (Plan).

19. The expenditure involved is debit to Demand No.88-Tourism; 3452-Tourism (Major Head), 01-Tourist Infrastructure (Sub-Major Head), 01-101-Tourist Centres (Minor Head), 14- Swadesh Darshan – Integrated Development of Theme-Based Tourist Circuit, 14.00.31 Grants in Aid General for the year 2016-17 (Plan).
20. The issues with the concurrence of the Integrated Finance vide their UO No.838 dated 16.09.2016.
21. It is certified that this sanction order has not been operated earlier.
22. This sanction is noted at Serial No. 19 Page no. 9 in the Register of Grants being maintained by the Swadesh Darshan Division of Ministry of Tourism.

Yours faithfully,

  
(Raja Kar)

Under Secretary to the Govt. of India.

Copy to:

1. Pr. Secretary (Tourism), Government of Odisha
2. Director (Tourism), Government of Odisha
3. Accountant General, Government of Odisha
4. Regional Director, India tourism, Guwahati.
5. Economic Advisor, Ministry of Tourism, New Delhi.
6. Principal Director of Audit, CW&M, New Delhi.
7. Pay & Account Officer, Min. of Tourism, C-1 Hutments, Dalhousie Road, New Delhi.
8. Asst. Director (Admn. II), Min. of Tourism, New Delhi.
9. I.F., Ministry of Tourism, New Delhi.
10. Sanction File.



(Bharti Sharma)  
Assistant Director General (SD)